

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
PUNE**

MEMORANDUM OF APPLICATION

(Under Sections 14&15 read with Section 18 of The National Green
Tribunal Act, 2010)

APPLICATION NO. 39 of 2023

Yogesh Pratap Singh

... **APPLICANT**

AND

Secretary, Environment Department, Government of Maharashtra and
others

... **RESPONDENTS**

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**SUBMISSIONS MADE PURSUANT TO THE ORDERS OF THE
HON'BLE TRIBUNAL DATED 10TH APRIL, 2023**

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**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING
AT PUNE**

MEMORANDUM OF APPLICATION

**(Under Sections 14 & 15 of read with section 18 National
Green Tribunal Act, 2010)**

APPLICATION NO. OF 2023

BETWEEN:

Santosh Daundkar ... APPLICANT

AND

**Member-Secretary, State Level Environment Impact
Assessment Authority and Ors.**

... RESPONDENTS

**SUBMISSIONS MADE PURSUANT TO THE ORDERS OF
THE HON'BLE TRIBUNAL DATED 10TH APRIL, 2023**

- 1.** The Applicant as above has filed the aforesaid Original Application, wherein, his fundamental prayer is that permission of unlimited basements without Environment Impact Assessment, would undermine the environment in a permanent manner.
- 2.** When this case came up for hearing on 10th April, 2023 before this Hon'ble Tribunal, it transpired that specific examples have to be given so that this Hon'ble Tribunal could appreciate the issues at stake in an appropriate manner.
- 3.** Accordingly, the Applicant has collected 12 specific indicative data i.e. examples, with reference to construction of multi-level basements, which have been done without a specific Environment Clearance under Para 8(1)(a) of the Environment Impact Assessment Notification of 2006. It is reiterated that the

data being given hereunder is only indicative, which would help arrive at a specific inference by the Hon'ble Tribunal in accordance with the laws of the land. The exhaustive list of violations would emerge only when a government body having full resources at its command, would crystallise the specific violations in an exhaustive manner.

4. It is pertinent to note that the excavation of such massive amounts of minor minerals and then dumping them in other locations, without any mining plan and without any environment safeguards, and without conducting any study on its effect on underground aquifers and other environmental parameters, this have collectively undermined the environment.

5. Far more serious is the fact that such enormous excavations and thereby hollowing the earth and taking out of massive amounts of minor minerals, using rock-breaker to break rocks thereby emitting heavy sound and stone dust, loading minor minerals in dumper trucks making lakhs of trips round the clock, and then transporting the excavated materials in other locations in traffic laden roads, both within the city and outside, these all have been done in densely populated city of the Mumbai and the process is going on uninhibited. These collectively, along with the alteration of the geology of Mumbai, and disrupting the flow of underground aquifers, they have caused a damage to the environment of Mumbai.

6. *In the backdrop as above, the Applicant gives the indicative data hereunder:*

EXAMPLES

Sr. No.	Project name and Address	Area of Plot	Remarks	Annex. No.
1.	<i>Jwala Real Estate Pvt. Ltd. – Plot</i>	69893 square	After leaving a	‘A-1’

	bearing CS No. 464 of Lower Parel Division, Senapati Bapat Marg, Mumbai.	metres i.e. 6.9 hectares or 17.27 acres	space of 6 m at the boundary, the entire plot has been covered by 4 Basements.	'A-2'
2.	Satra Property Developers Pvt. Ltd. – Redevelopment of Property Bearing C.S. No. 534 of Matunga Division, Situated at Bhandarkar Road, Known as Mahavir Compound, Mumbai.	5560 square metres	Leaving aside small areas, almost the entire plot has been covered by Three Basements.	'A-3' 'A-4'
3.	Nirmal Shantilal Shah & Deepak Shantilal Shah – Plot bearing CS No. 260.10 of Matunga Division, At Dr. B.A. Road, Matunga East, Mumbai.	3610 square metres	Almost the entire plot has been covered with 3 basements.	'A-5' 'A-6'
4.	Nival Developers Pvt. Ltd. – Development of existing building on	3762 square metres	Almost the entire plot has been covered	'A-7' 'A-8'

	Plot bearing CS No. 830, 830A, 830B, on Khan Abdul Gafar Khan Road, Worli Seaface, Mumbai.		with 3 basements. Heavy extraction of ground water done, in a CRZ area where no ground water extraction is permitted.	
5.	Jairaj Happy Homes – Development of Building situated at 291,292, 294 & 294A of Dadar Matunga (South) Estate Bearing C.S. No. 234/10,233/10,232/10 & 232A/10 OF Matunga at Lakhamsee Napoo Road, Matunga, Mumbai, by	2526 square metres	Almost the entire plot has been covered with 3 basements.	‘A-9’ ‘A-10’ PRINT and Then Annexures
6.	Joy Home Creation – Redevelopment on Plot bearing CS No. 1/1 and 1 (Part) of Worli Division in GS Ward,	4970 square metres	Almost the entire plot has been covered with 3 basements.	‘A-11’ ‘A-12’

	Near Maa Hajjani Dargah.		Heavy extraction of ground water done, in a CRZ area where no ground water extraction is permitted.	
7.	Larsen & Tubro ltd Development On Land Bearing CS No. 117A, 117A/1, 117B pt.,117C of village Tungwa, Sakiviha Road, Mumbai	77676 square metres	Massive excavation of basement in almost the entire plot at 3 levels.	'A-13' 'A-14'
8.	P.S.K. Developers Pvt. Ltd. – Redevelopment On Plot Bearing FP.NO.550,548 & 546, TPS IV of Mahim Div, Situated On Bhawani Shankar Road, Dadar (W), Mumbai	5112 square metres	Massive excavation of basement in almost the entire plot at 3 levels.	'A-15' 'A-16'

9.	Rustomjee Constructions Pvt. Ltd. – Building on CS No. 648 (Part) & OBVIOUSLY, 12 of Group IV At Village Bandra, Gandhi Nagar, Bandra East, Mumbai.	15959 square metres	Massive excavation of basement at 3 levels.	‘A-17’ ‘A-18’
10.	Kalpataru Properties Pvt. Ltd. – Redevelopment of Residential Buildings for MIG-V in Gandhinagar Layout, in Bandra East, on plot bearing CS No. 629 (Part), Bandra East, Mumbai.	9053 square metres	Massive excavation of basement in almost the entire plot at 3 levels.	‘A-19’ ‘A-20’
11.	Beachwood Properties Pvt. Ltd. – Residential Building on Plot Bearing CS No. 907/A/1 & 907/A/3 of Village Juhu at Juhu Tara Road, Mumbai – 400049	2125 square metres	Excavation of 2 basements in almost the entire plot at 3 levels in a CRZ Beach Touch Property, where no extract of Ground	‘A-21’ ‘A-22’

			Water is permitted.	
12.	Oberoi Constructions Ltd. – Residential building on CS No. 543 of Village Nahur, at Mulund West, Mumbai.	37745 square metres		‘A-23’ ‘A-24’

7. The aforesaid data, read with submissions made in Para 4 and 5 above, which if considered at the touchstone of intensity of presumption ingrained in the ‘Precautionary Principle’, it would clearly reveal that there has been a damage to the environment, and for that there have not been imposed statutory precautions.

8. This also brings home the point that the abovementioned glaringly pernicious phenomenon, whereby it is seen that basements are being constructed all over the city and thus they exist in a *cluster* but there has not been any Environment Clearance for the *cluster*. In this reference, the Applicant would rely upon the following provisions in the Notification dated 15th January, 2016, (**ANNEXURE-‘A-25’**) where the following has been provided:

“PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

...

(2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues,

replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment or Environment Management Plan shall be prepared by the State or State nominated

Agency or group of project proponents in the Cluster or the project proponent in the cluster.

(3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.

(4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.

(5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.

(6). A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area.

... ..”

9. Accordingly, in view of what has been submitted in the foregoing, it is prayed that the Hon'ble Tribunal, proceed with the case on such points and law as have been vividly placed in the Original Application.

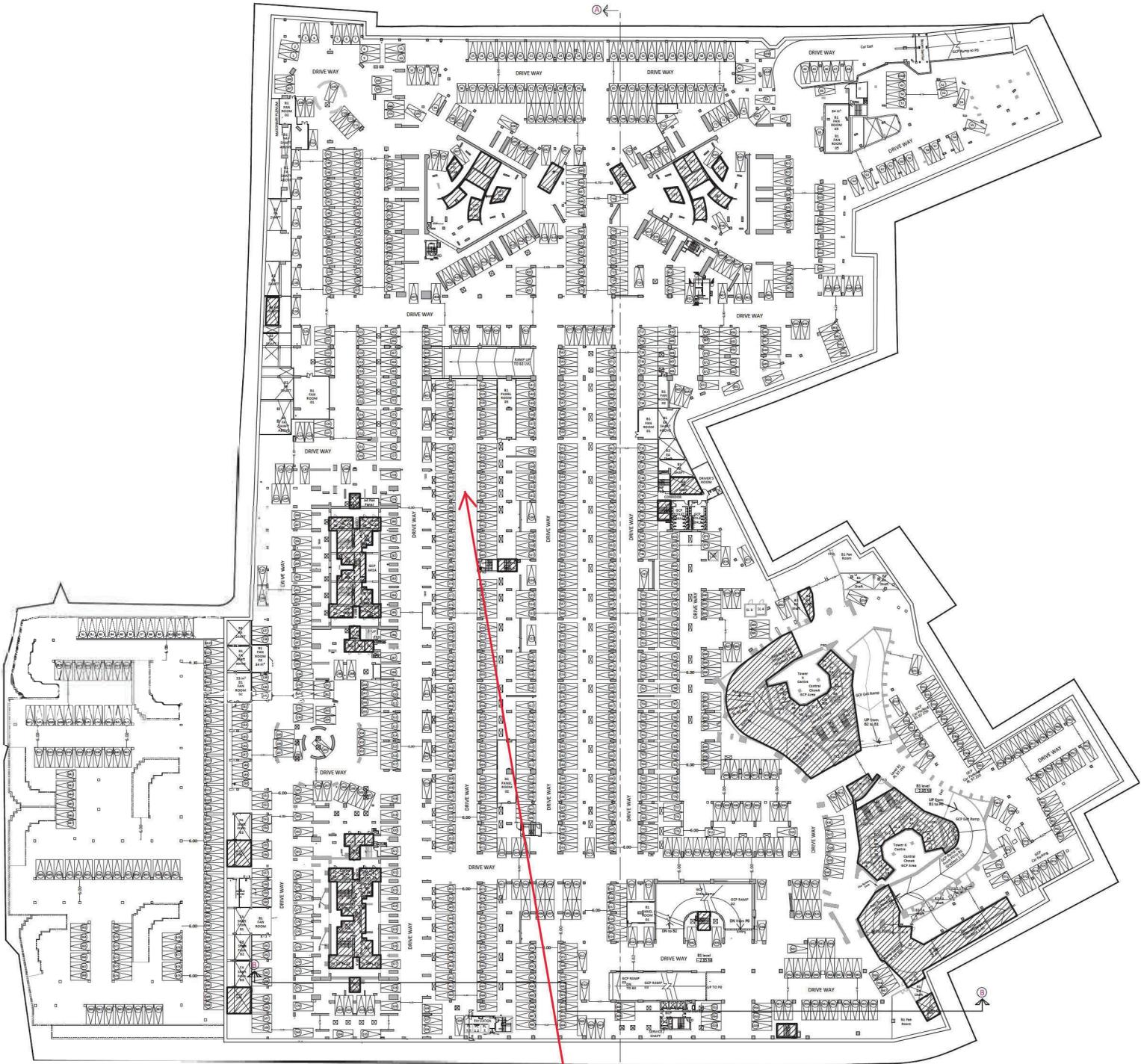
APPLICANT

DATE: 9th May, 2023

PLACE: Mumbai

ANNEXURE-'A-1'

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT



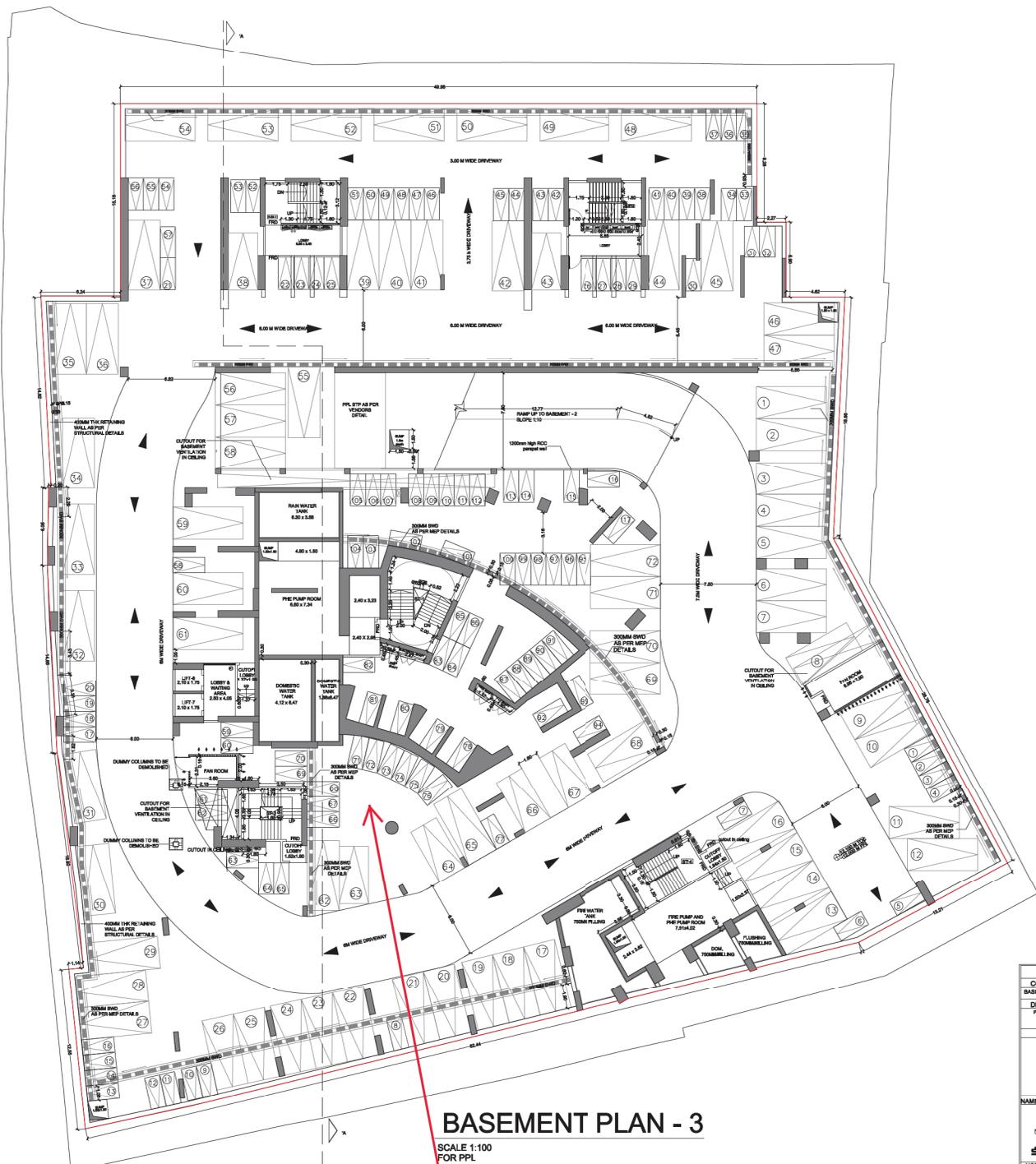
1ST BASEMENT FLOOR PLAN (SCALE 1:400)	Project parking
	#IG PARKING = 125
MCGM PARKING 1030 NOS	TOTAL = 125

**ALMOST THE ENTIRE PLOT
COVERED BY BASEMENT**

ANNEXURE-'A-3'

BASEMENT - 3	
LCV	00
LMV	72
2W = 117/3	39
TOTAL	111

CHCCTY988FAC337(NEW)		SHEET NO 004
DRAFT PLANS FOR CONCESSIONS		
S.E. BP CTY - IX		E.E. BP CTY - II



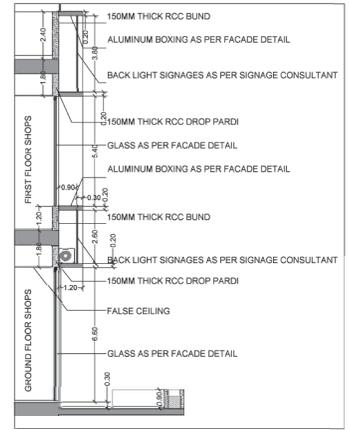
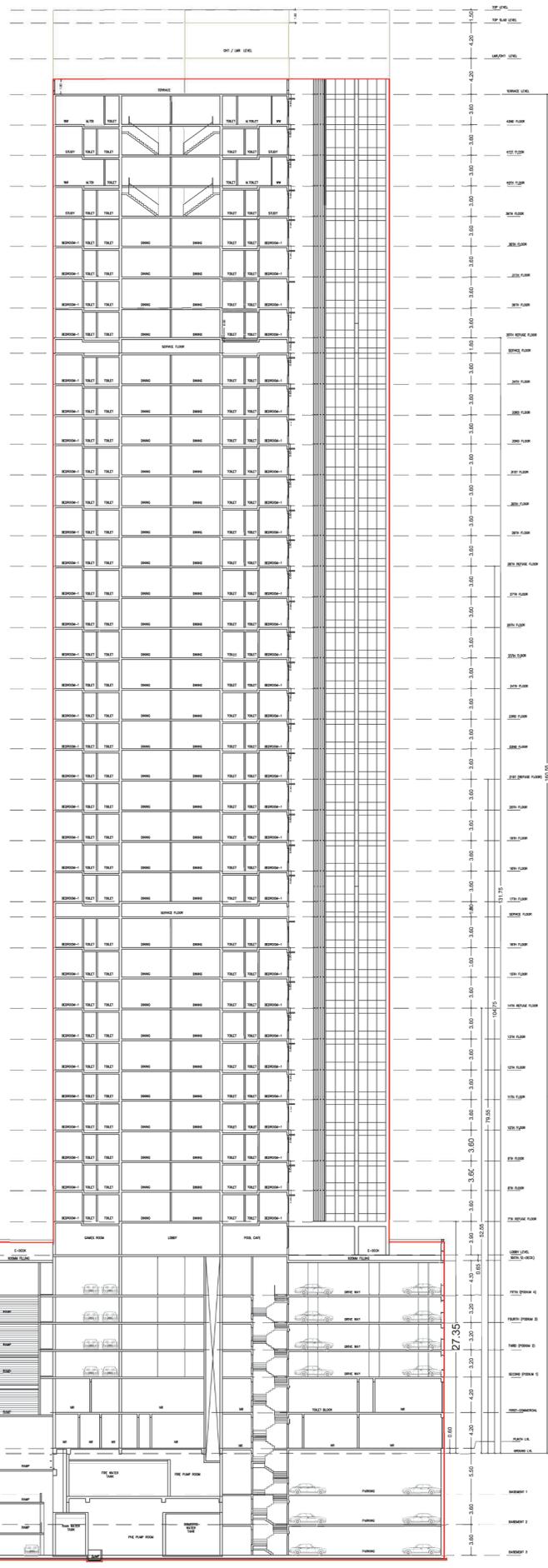
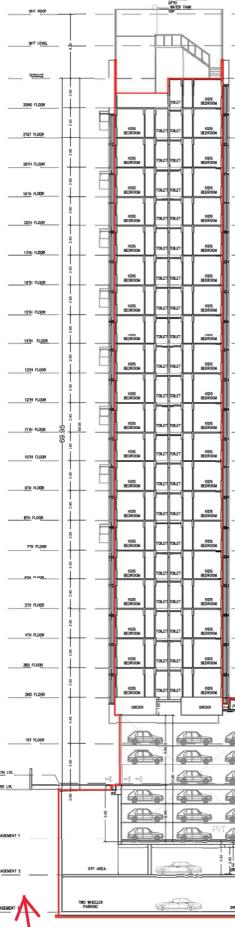
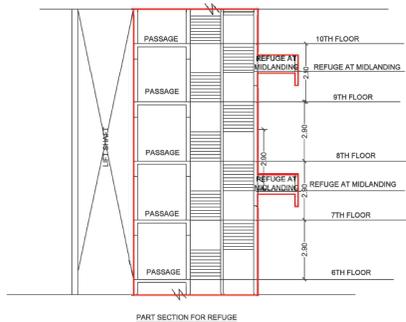
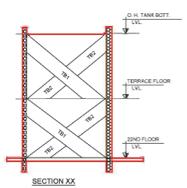
BASEMENT PLAN - 3

SCALE 1:100
FOR PPL

PROFORMA 'B'	
CONTENTS OF SHEET	
BASEMENT LEVEL 3	
DESCRIPTION OF PROPOSAL	
PROPOSED REDEVELOPMENT ON PROPERTY BEHIND 'C' & 'D' END OF MALINDANG RD, SITUATED AT BANAGAN ROAD, known as 'MALINDANG CONDOMINIUM' (C.I. 11, MALINDANG - 401 013.	
NAME OF OWNER	SIGNATURE
SATRA PROPERTY DEVELOPERS PVT. LTD.	CA TO OWNER
NAME, ADDRESS & SIGNATURE OF ARCHITECT	SIGNATURE
NORTH	DRAWN BY: VISUAL
JOB NO: 4082	DATE: 08/08/2019

THIRD BASEMENT

ANNEXURE-'A-4'

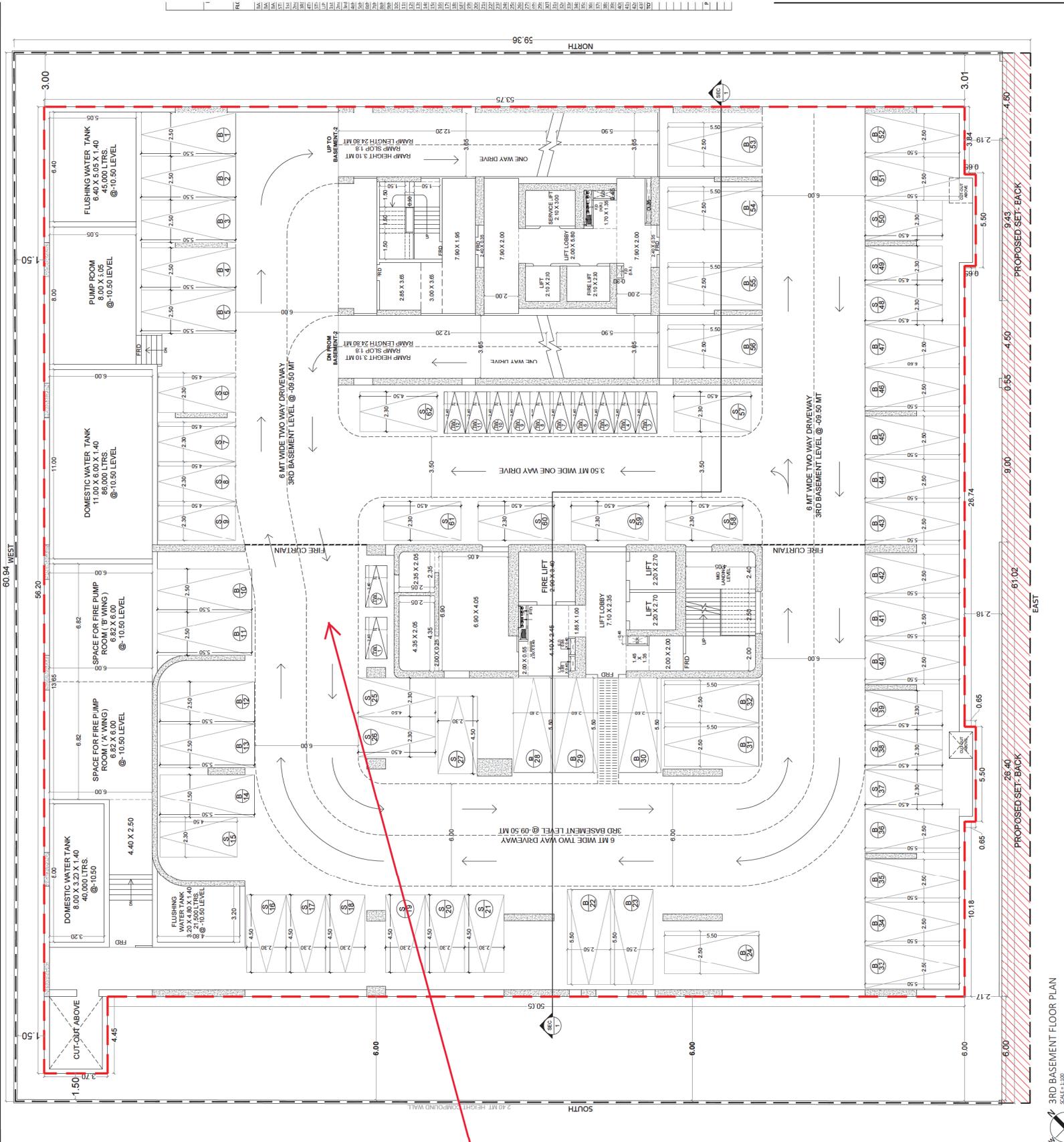


CHE/CTY/0936/FIN/337(NEW)		SHEET NO 33/34
DRAFT PLANS FOR CONCESSIONS		
S.E. BP CTY - IX	A.E. BP CTY - V	E.E. BP CTY - II

PROFORMA 'B'	
CONTENTS OF SHEET	
SECTION	
DESCRIPTION OF PROPOSAL	
PROPOSED REDEVELOPMENT ON PROPERTY BEARING C. S. NO. 534 OF MATUNGA DIV. SITUATED AT BHANDARKAR ROAD, KNOWN AS 'MAHARAJ COMPOUND' MATUNGA (C.R.), MUMBAI - 400 019.	
NAME OF OWNER	SIGNATURE
SATRA PROPERTY DEVELOPERS PVT. LTD.	CA TO OWNER
NAME, ADDRESS & SIGNATURE OF ARCHITECT	SIGNATURE
 GROUND FLOOR, SATYANARAYAN PRASAD COMMERCIAL CENTRE, DAYALDAS ROAD, KLEER PARK (E), MATUNGA - 400 019. Ph: 022-2612 9933/4/ 55 66. www.aakarproject.com	AMEET PARWAR CA200104543
NORTH	PATH:
DRAWN BY: VISHAL	JOB NO.: 4052
<small>\\lenel@AAKAR.FINAL.D\W\Gbackup\Lib No.4052 - Satra Property Pvt.Ltd - Matunga division (CS334)1.08.2019 aa per 2034</small>	

THIRD BASEMENT

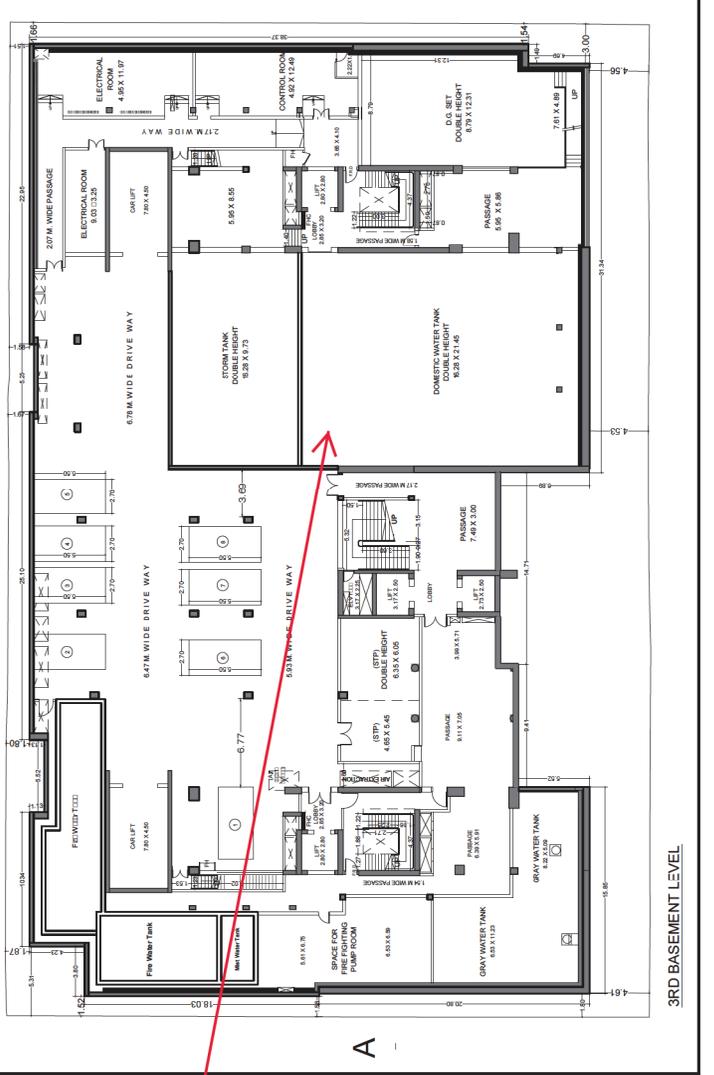
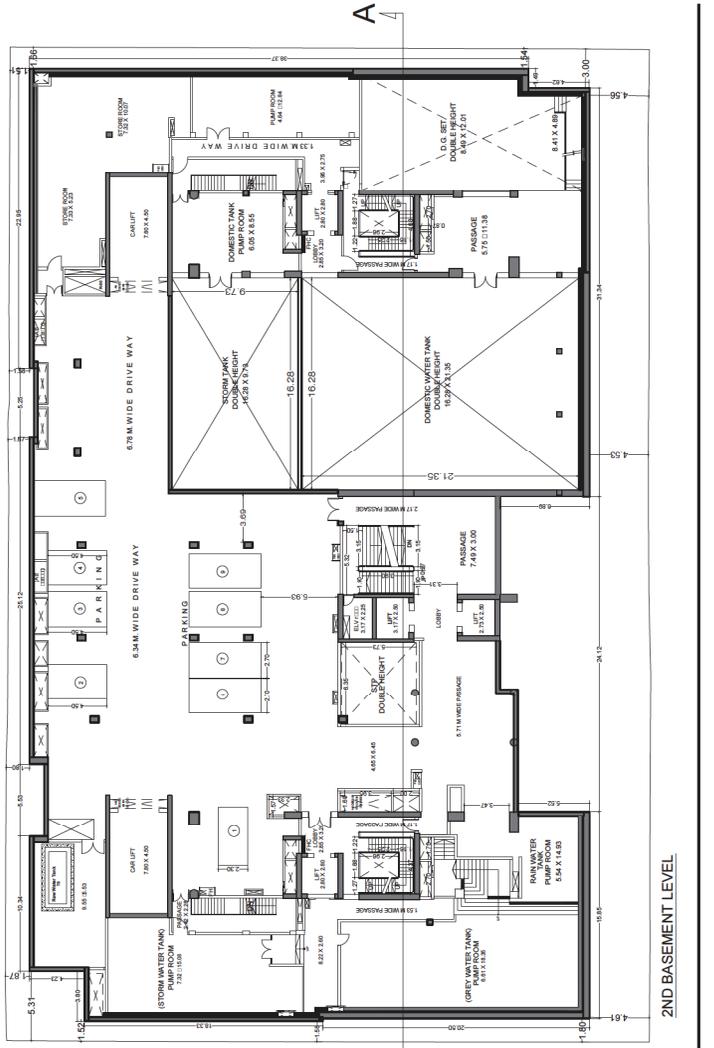
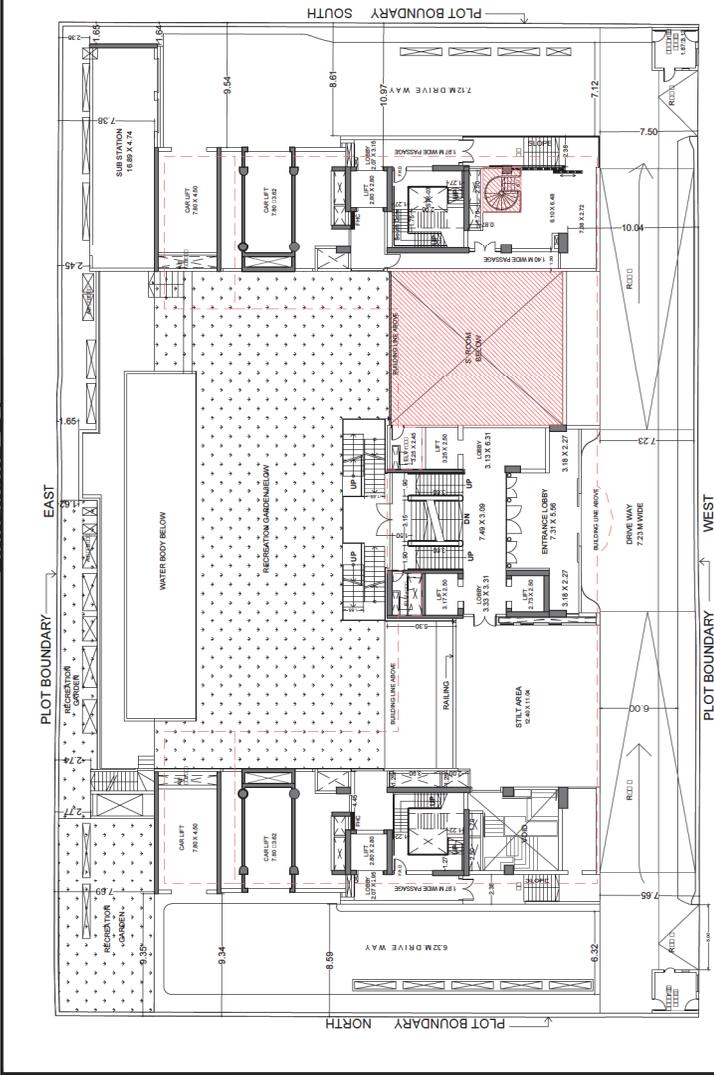
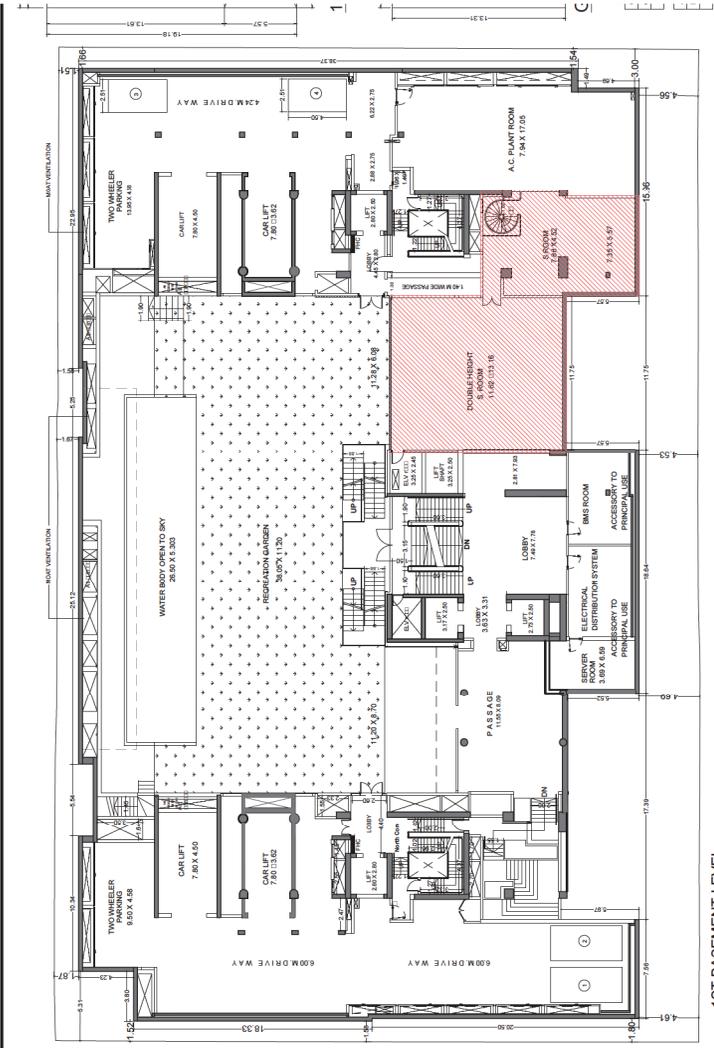
ANNEXURE-'A-5'



NO.	REVISION	DATE	BY	CHECKED
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50				

3RD BASEMENT FLOOR PLAN
SCALE: 1:100

ANNEXURE-'A-7'



THIRD BASEMENT

167 ANNEXURE-'A-8'



THIRD BASEMENT
SECTION A-A

ANNEXURE-'A-9'

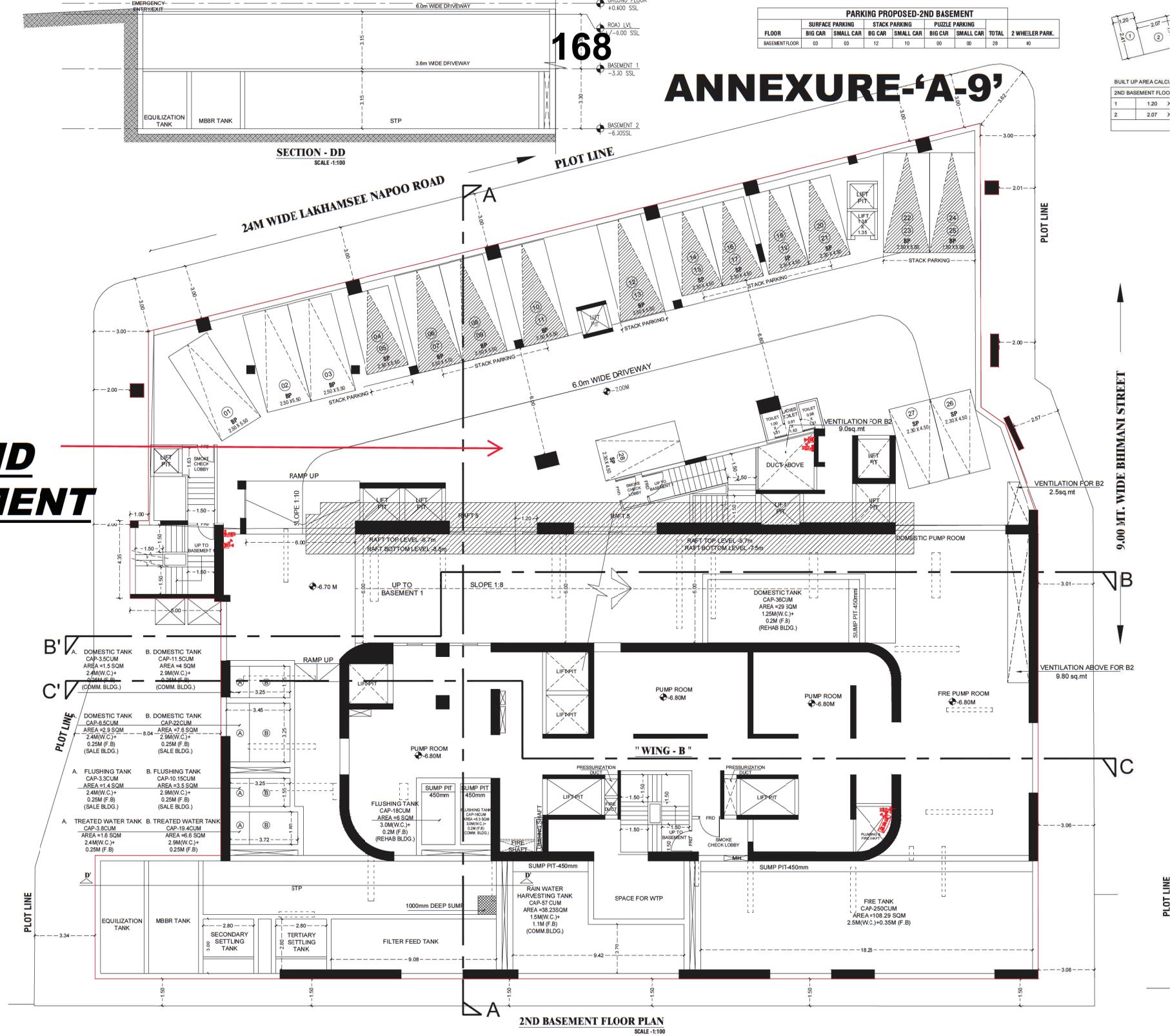
FLOOR	SURFACE PARKING		STACK PARKING		PUZZLE PARKING		TOTAL	2 WHEELER PARK.
	BIG CAR	SMALL CAR	BIG CAR	SMALL CAR	BIG CAR	SMALL CAR		
BASEMENT FLOOR	03	03	12	10	00	00	28	10

BUILT UP AREA CALC.

2ND BASEMENT FLOOR	1	2
	1.20	2.07

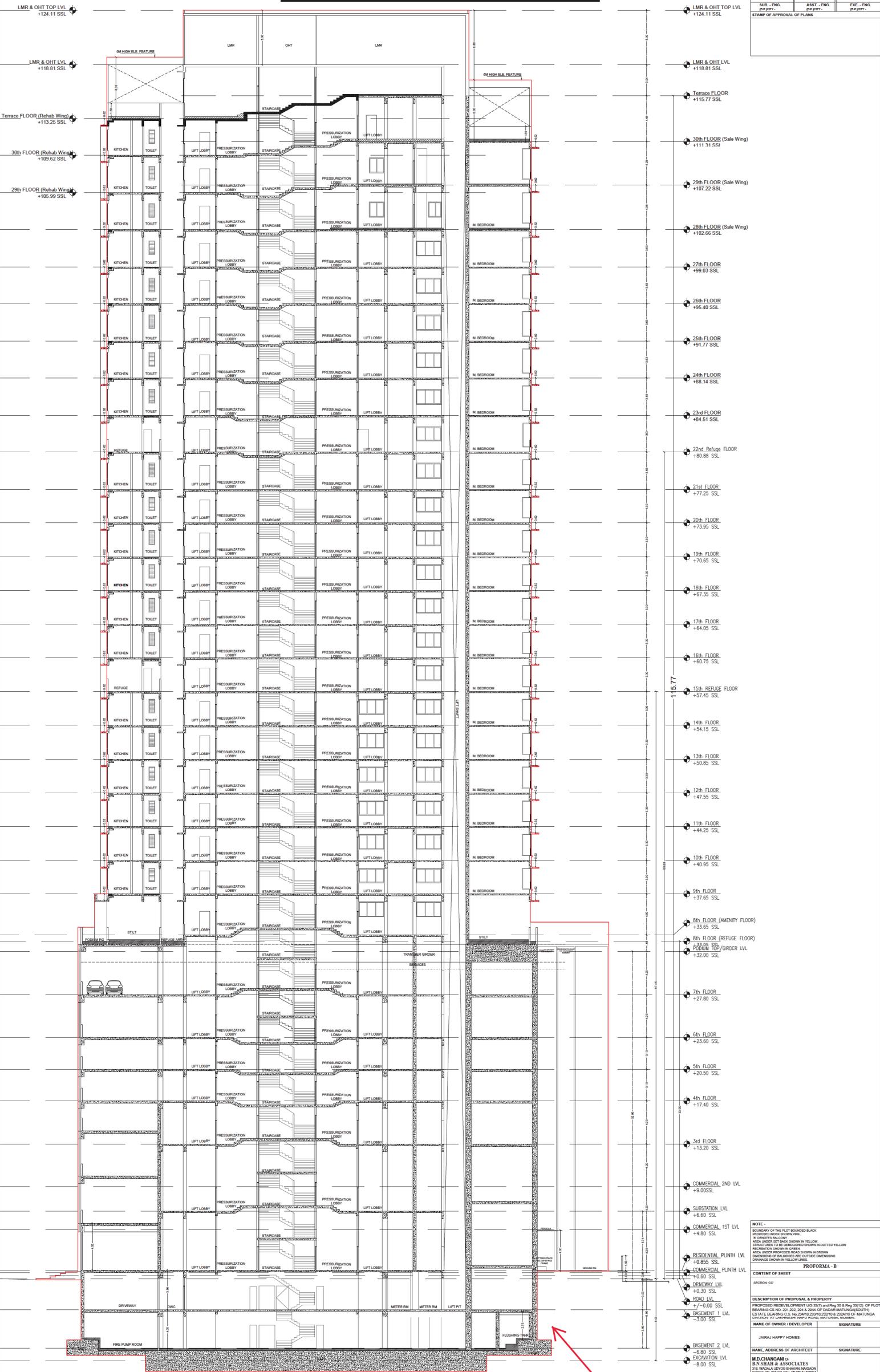
SECTION - DD
SCALE - 1/100

SECOND BASEMENT



2ND BASEMENT FLOOR PLAN
SCALE - 1/100

169 ANNEXURE-'A-10'

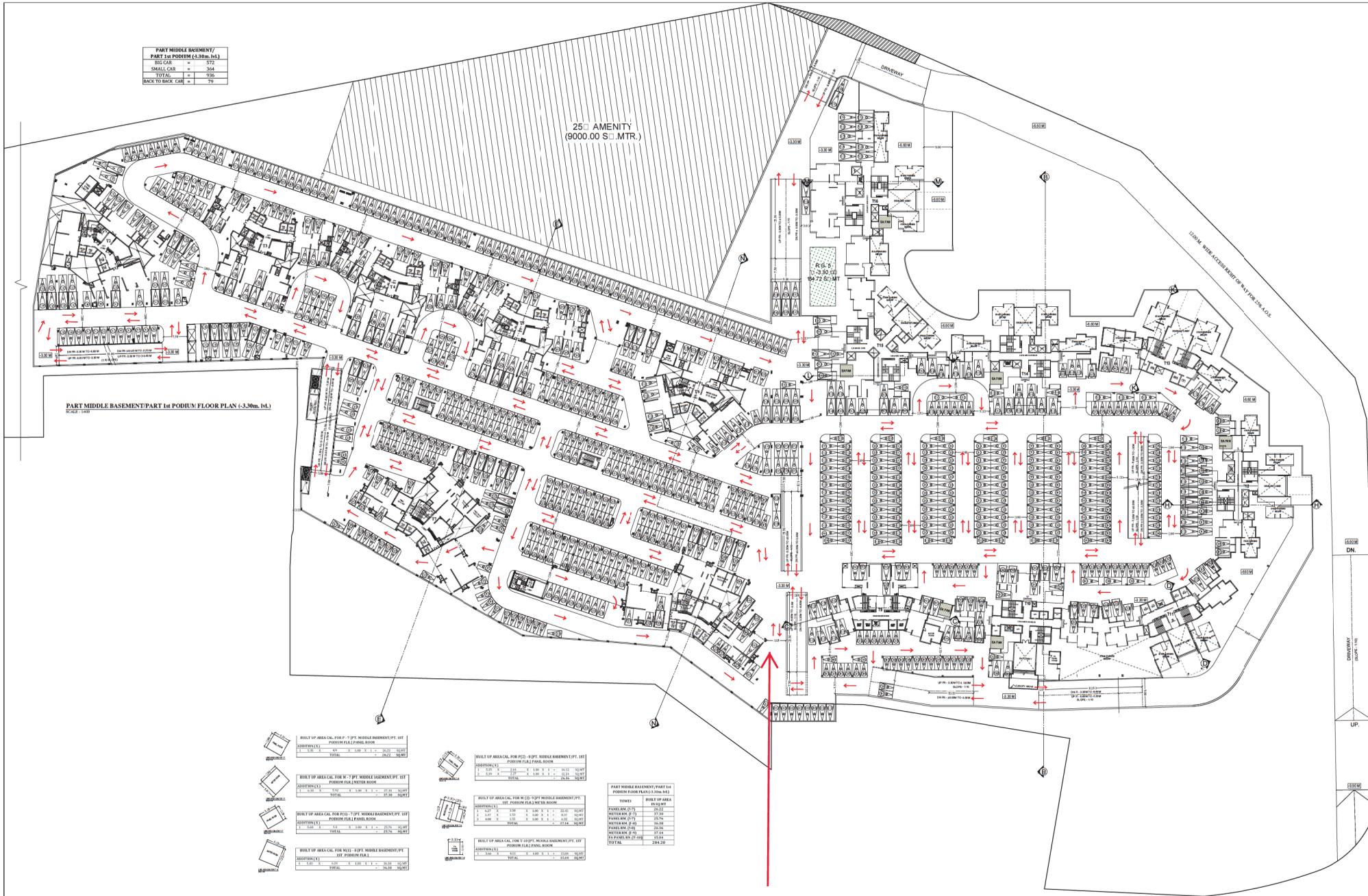


SECTION AT C-C

SECOND BASEMENT

SUR. ENG. R.P.KITTY	ASST. ENG. R.P.KITTY	EXE. ENG. R.P.KITTY
STAMP OF APPROVAL OF PLANS		

NOTE					
BOUNDARY OF THE PLOT BOUNDED BLACK					
PROPOSED WORK SHOWN PINK					
IF EXISTING STRUCTURE					
AREA UNDER GET BACK SHOWN IN YELLOW					
STRUCTURE TO BE DEMOLISHED SHOWN IN DOTTED YELLOW					
RECONSTRUCTION SHOWN IN GREEN					
AREA UNDER PROPOSED ROAD SHOWN IN BROWN					
DIMENSIONS OF INCLUDES ARE OUTSIDE DIMENSIONS					
DRAINAGE SHOWN IN YELLOW LINES.					
PROFORMA - B					
CONTENT OF SHEET	SECTION - CC				
DESCRIPTION OF PROPOSAL & PROPERTY					
PROPOSED REDEVELOPMENT UNDER SEC 19(7) and Reg 10 & Reg 10(12) OF PLOT					
BEARING CO NO. 29/192, 294 & 294A OF (CANTONMENT/REGULATED)					
ESTATE BEARING C.S. No. 234/10, 234/10, 234/10 & 234/10 OF MATUNGA					
DISTRICT, P.T. KANNARA, MALAPPRANG, KERALA, INDIA.					
NAME OF OWNER / DEVELOPER	SIGNATURE				
JARAL HAPPY HOMES					
NAME, ADDRESS OF ARCHITECT	SIGNATURE				
M.D.CHANGAN OF					
B.S.SAILE & ASSOCIATES					
318, VIDYALAKSHMI BHAVAN, MADRAS					
CHENNAI, INDIA (MADRAS)					
+9122 24144485 info@stda.co.in					
JOB NO	DWG NO	SCALE	DATE	DRAWN BY	CHECKD BY
0000	0000	1:100	12.09.2023	J.P.K.	M.K. RAJENDRAN
NORTH					
CERTIFICATE OF AREA					
CERTIFY THAT THE PLOT UNDER MEASUREMENT WAS NOT MEASURED BY					
ANY OTHER PERSON OR OFFICE AND THE AREA IS SHOWN IN THIS PLAN					
WITH THE AREA AS STATED IN ACCORDANCE OF MEASUREMENTS APPROPRIATE					



PART MIDDLE BASEMENT/ PART 1st PODIUM (3.30m. Ht.)	
BIG CAR	572
SMALL CAR	364
TOTAL	936
BACK TO BACK CAR	79

PART MIDDLE BASEMENT/PART 1st PODIUM FLOOR PLAN (3.30m. Ht.)
SCALE: 1/80

BUILT UP AREA CAL. FOR 7'0" PT. MIDDLE BASEMENT/PT. 1ST PODIUM FLOOR PANS ROOM		BUILT UP AREA CAL. FOR 8'0" PT. MIDDLE BASEMENT/PT. 1ST PODIUM FLOOR PANS ROOM		BUILT UP AREA CAL. FOR 7'0" PT. MIDDLE BASEMENT/PT. 1ST PODIUM FLOOR PANS ROOM		BUILT UP AREA CAL. FOR 8'0" PT. MIDDLE BASEMENT/PT. 1ST PODIUM FLOOR PANS ROOM	
ADDITIONAL (1)	100.00						
TOTAL	100.00	TOTAL	100.00	TOTAL	100.00	TOTAL	100.00

PART MIDDLE BASEMENT/PART 1st PODIUM FLOOR PLAN (3.30m. Ht.)	
TOTAL	100.00
ADDITIONAL (1)	100.00
TOTAL	100.00

PROFORMA - B 5/22

CONTENTS OF SHEET
PART MIDDLE BASEMENT/PART 1st PODIUM FLOOR PLAN (3.30m. Ht.)

STAMP AND DATE OF APPROVAL OF PLAN

Full Part Occupation of building no. 2 (Wing T4 & T-5) comprising of Three levels part Basement & Part Podium + Silt + 1st to 24th floors and 7th comprising of Three levels part Basement & Part Podium + Silt + 1st to 24th and 23rd to 24th floors (Existing 19th and 24th floor is not completed) is hereby granted subject to conditions mentioned in this file letter no. CE/487/REGAL. Auto ICR File no. CE/EN/10/12/17(New)

Executive Engineer (RF) E.S.1
S.E.(RF)/LW A.E.(RF) L & N

STAMP AND DATE OF RECEIPT OF PLAN

FILE NO. CE/EN/10/12/17(NEW)
ONLINE SUBMISSION FILE NO. (CE/EN/10/12/17(NEW))

DESCRIPTION OF PROPOSAL & PROPERTY
PROPOSED BUILDING-2 ON LAND BEARING GTS NO. 117A, 117A1, 117B, 117C, 117C2 OF VILLAGE TURUNDVA, SAKIVHAR ROAD, MUMBAI.

NO.	REV.	DATE	DESCRIPTION
1	01	27 JULY 2017	ISSUED

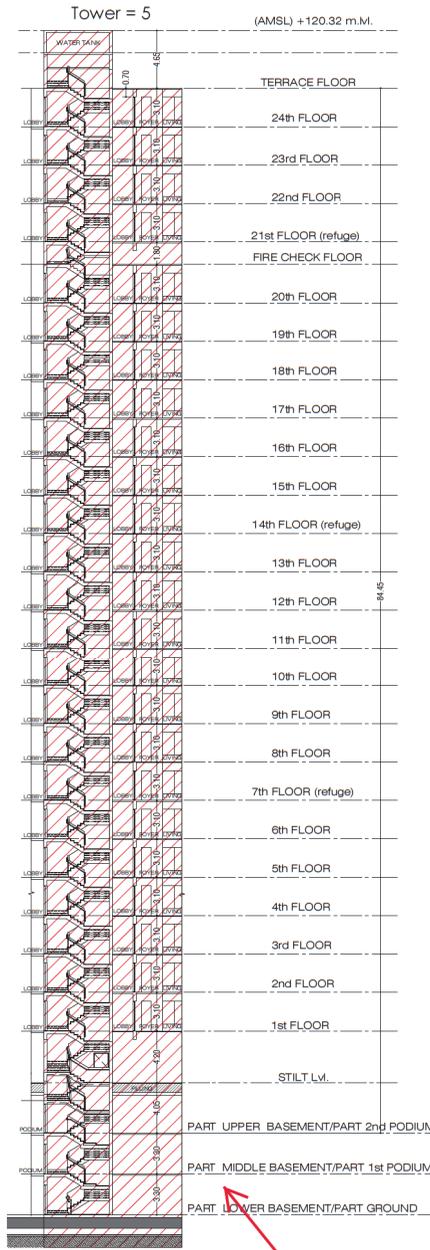
NAME OF DESIGN ARCHITECT
HITEN B I ARCHITECTS
PROJECTS/CLIMATE/INTERIOR ARCHITECTURE/ PROJECT MANAGEMENT/
Ground Floor, New C/O. Park no. 8, Sector - 08B, Park Drive Road,
Park no. 8, Sector 08B, Park Drive Road, Park Drive Road

NAME OF THE OWNER
M/S. LARSEN & TOUBRO LIMITED,
POWA WORKS, SAAD KHAN ROAD,
POWA, BORIVALI - 400022.

NAME ADDRESS AND SIGNATURE OF LICENSEE/SUBMITTER (L.S.)
S-106, Hing Building,
Mumbai Cantonment Road
Mumbai - 400002.

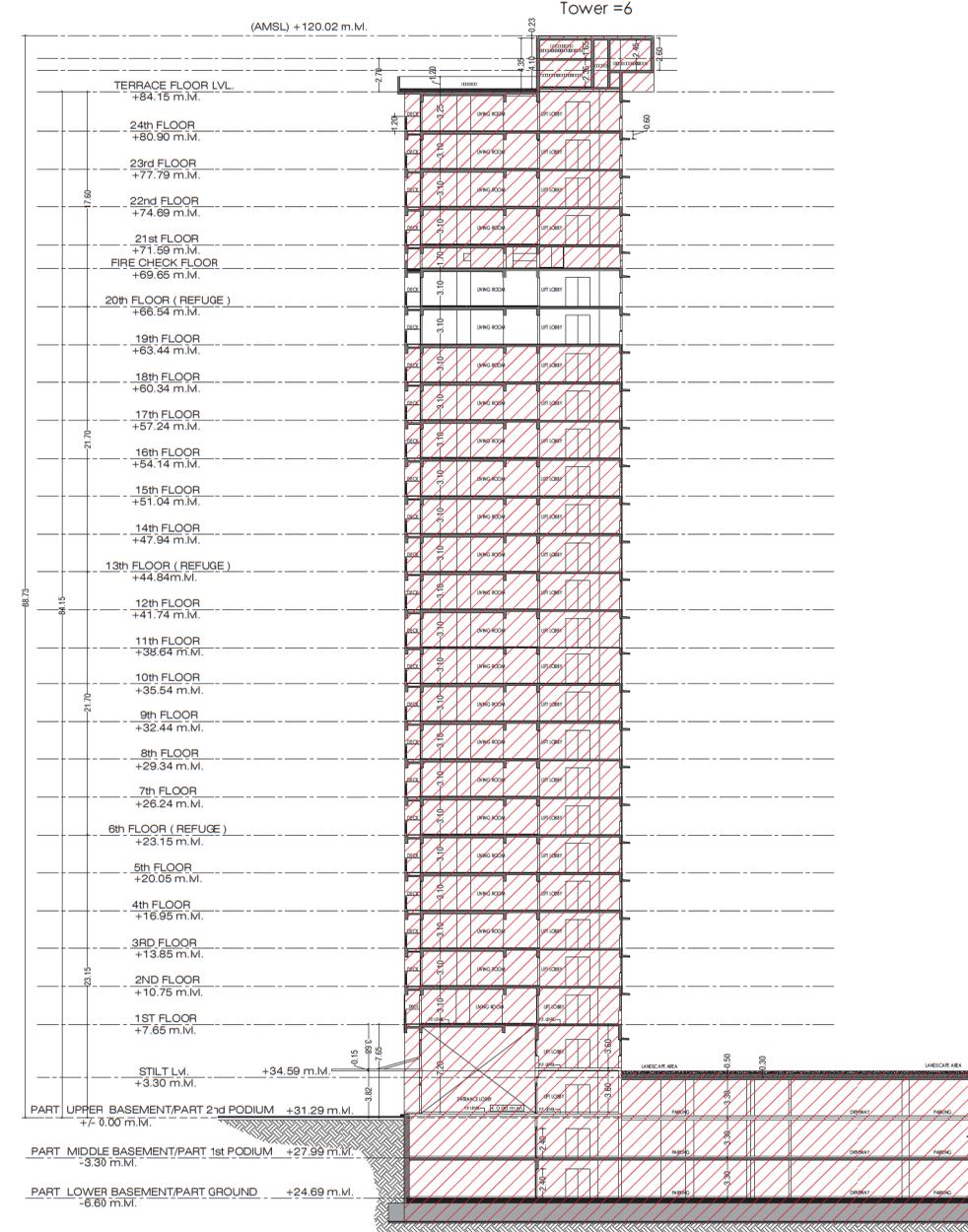
BASEMENT

ANNEXURE-'A-14' 173



SECTION Q-Q
SCALE - 1:200

**LOWER BASEMENT
AT 3rd LEVEL**



SECTION N-N
SCALE - 1:200

CONTENTS OF SHEET			
SECTION AT- NN & QQ.			
STAMP AND DATE OF APPROVAL OF PLAN			
<p>Full/Part Occupation of building no. -2 (Wing-T4 & T-5) Comprising of Three levels part Basement & Part Podium + Stilt + 1st to 24th floors and T6 comprising of Three levels part Basement & Part Podium + Stilt + 1st to 18th and 21st to 24th floors (Excluding 19th and 20th floor is not completed) is hereby granted subject to conditions mentioned in this office letter no. CE/4407/BPES/AL Auto DCR File no.-CHE/ES/1010/L/337(New)</p>			
<p>Executive Engineer (B.P.) E.S.-I</p>			
S.E.(B.P.) L/W A.E.(B.P.) L & N			
STAMP AND DATE OF RECEIPT OF PLAN			
FILE NO.(CE/4407/BPES/AL) ONLINE SUBMISSION FILE NO.(CHE/ES/1010/L/337(NEW))			
DESCRIPTION OF PROPOSAL & PROPERTY			
PROPOSED BUILDING-2 ON LAND BEARING CTS NO. 117A, 117A/1, 117B pt.,117C OF VILLAGE TUNGWA, SAKIVIHAR ROAD,MUMBAI.			
NORTH	JOB. NO.	DRG. NO.	DRAWN BY
	410	22/22	Vikram
	SCALE	DATE	CHECKED BY
	(As Specified)	29 JULY 2017	Nikhil
REVISIONS	DESCRIPTION :		
R-0			
NAME OF DESIGN ARCHITECT			
HITEN SETHI ARCHITECTS			
ARCHITECTS / PLANNERS / INTERIOR ARCHITECTURE / PROJECT MANAGEMENT Ground Floor, Yayati CHS, Plot no. 9, Sector - 58A, Palm Beach Road, Nerul, Navi Mumbai, Maharashtra, India - 400706			
NAME OF THE OWNER			SIGNATURE
M/S. LARSEN & TOUBRO LIMITED. POWAI WORKS , SAKI-VIHAR ROAD, POWAI , BOMBAY - 400 072.			
NAME AND ADDRESS OF LICENSED SURVEYOR (L.S.)			SIGNATURE
Shashikant L. Jadhav B-106, Natraj Building, Mulund Goregaon Link Road Mulund (w), Mumbai : 4000 080			

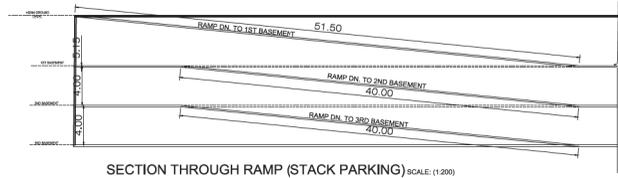
ANNEXURE-'A-15'

FILE NO- EB0518/08A 1ST TO 3RD BASEMENT FLOOR PLAN
1ST & 2ND BASEMENT AREA DIAGRAM



THIRD BASEMENT

ANNEXURE-'A-17' 176



FOR REHAB

PARKING STATEMENT-			
RESIDENTIAL	NO. OF TEN.	PARKING REQ.	PARK.
BELOW 35.00	NIL	1 FOR 8	NIL
35.00-45.00	NIL	1 FOR 4	NIL
45.00-70.00	NIL	1 FOR 2	NIL
ABOVE 70.00	169	1 FOR 1	169
TOTAL	169		169
VEHICLES @ 25 % = 42.25			
TOTAL			211.25
TOTAL PARKING REQ. FOR REHAB = 211.00 (A)			

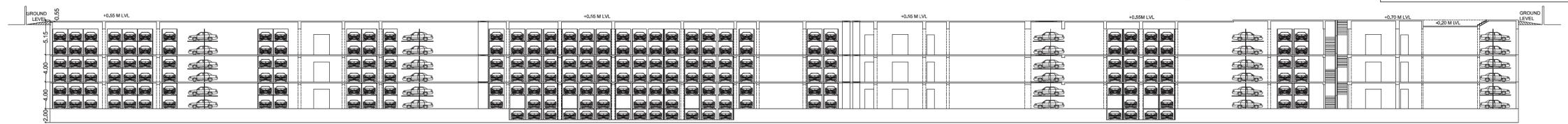
FOR SALE

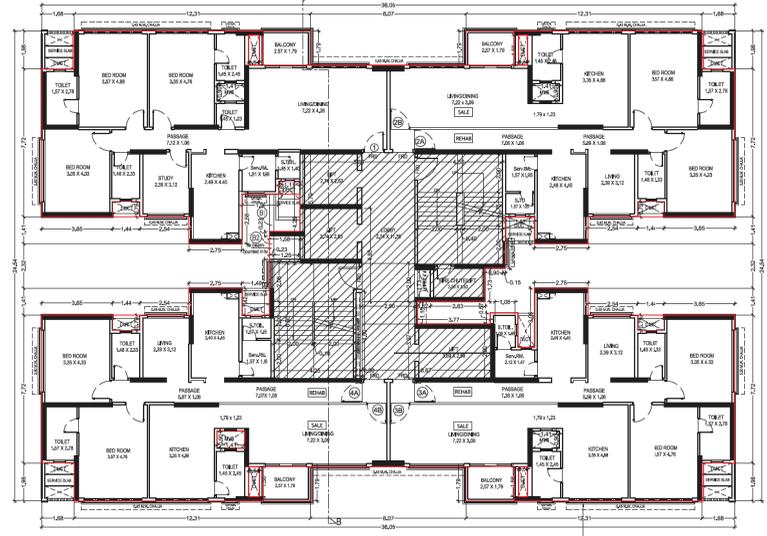
PARKING STATEMENT-			
RESIDENTIAL	NO. OF TEN.	PARKING REQ.	PARK.
BELOW 35.00	NIL	1 FOR 8	NIL
35.00-45.00	44	1 FOR 2	22
45.00-70.00	44	1 FOR 1	44
ABOVE 70.00	263	FOR 1/2	526
TOTAL	351		592.00
VEHICLES @ 25 % = 148.00			
TOTAL			740.00
Additional @ 25.00 % = 183.00			
TOTAL PARKING REQ. FOR SALE = 923.00 (B)			
TOTAL PARKING PROVIDED = 1136 (A+B)			

B.U.A. SUMMARY (RESI.)

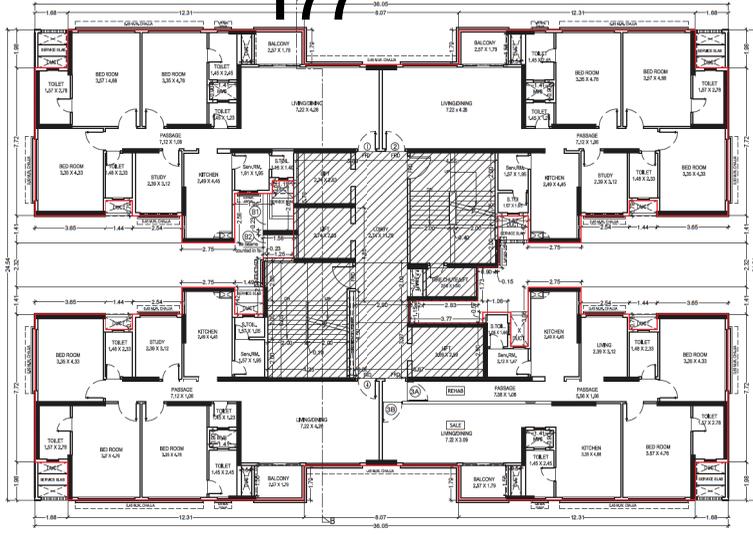
WINGS	BASE	FUNGIBLE	TOTAL BUA
WING 'A' (ST + 22(PT) UP, FLR.)	11522.46	4007.10	15529.56
WING 'B' (ST + 22ND UP, FLR.)	8213.02	4375.32	12588.34
WING 'C' (ST + 22ND UP, FLR.)	8264.98	2892.74	11157.72
WING 'D' (GR. + 1ST UP, FLR.)	619.66	NIL	619.66
WING 'E' (ST + 22ND UP, FLR.)	12291.46	2082.33	14373.79
WING 'F' (ST + 22ND UP, FLR.)	7797.68	2115.20	9912.88
(A TO F) BMS ROOM AREA	33.50	11.72	45.22
TOTAL	48742.76	15484.41	64227.17

TENEMENT CARPET AREA	NO. OF TEN.								
BELOW 35.00	NIL								
35.00-45.00	NIL								
45.00-70.00	85	45.00-70.00	85	45.00-70.00	85	45.00-70.00	85	45.00-70.00	85
ABOVE 70.00	85								
TOTAL	85	TOTAL	90	TOTAL	85	TOTAL	84	TOTAL	170

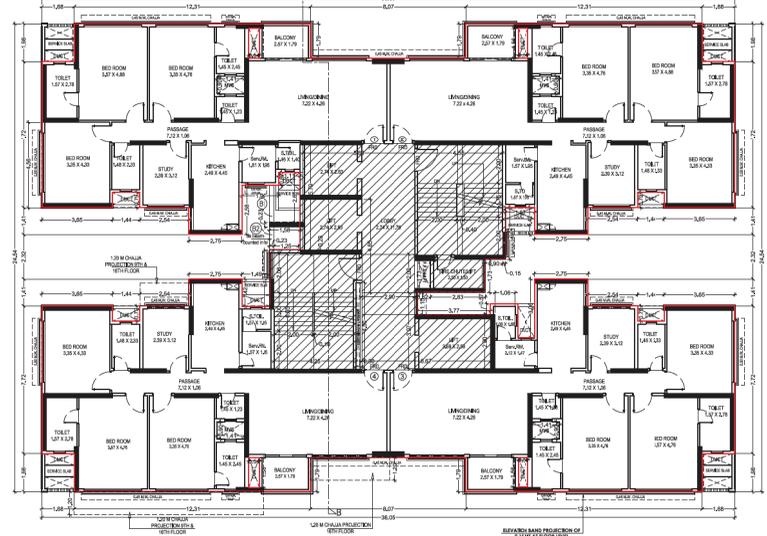




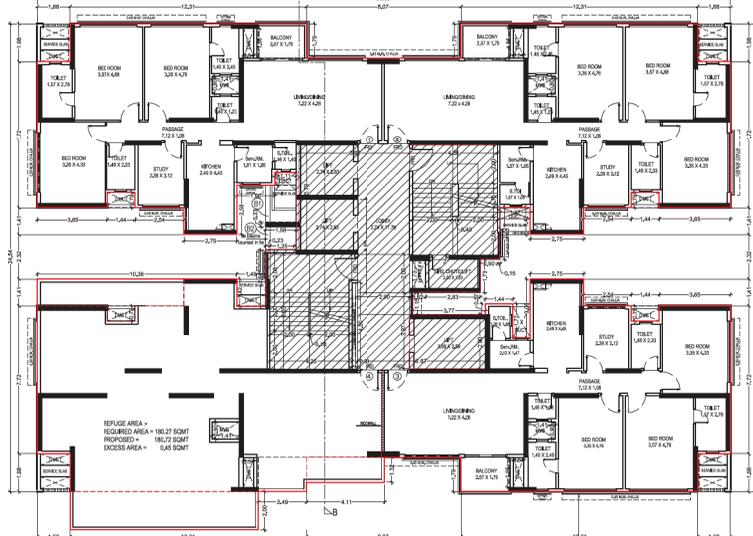
1ST FLOOR PLAN (WING 'B') SCALE - 1:100



2ND FLOOR PLAN (WING 'B') SCALE - 1:100



3RD TO 7TH, 9TH TO 14TH, 16TH TO 22ND FLOOR PLAN (WING 'B') SCALE - 1:100



15TH FLOOR PLAN (WING 'B') SCALE - 1:100

TELEMENTS	BUILT UP AREA SUMMARY - WING B						
REHAB SALE TOTAL FLATS (FLATS)	FLOOR	REHAB B.U.A.	SALE B.U.A.	TOTAL B.U.A.	STAIR, LIFT LOBBY		
	THE BEAMS			16.06			
	GROUND F.L.R.	NIL	7.99	7.99			
3	4	7	1ST FLOOR	267.79	316.43	584.22	117.53
1	4	5	2ND FLOOR	86.70	495.52	584.22	117.53
0	4	4	3RD FLOOR	NIL	584.22	584.22	117.53
0	4	4	4TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	5TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	6TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	7TH FLOOR	NIL	584.22	584.22	117.53
0	3	3	8TH FLOOR (REFUGE)	NIL	439.53	439.53	117.53
			EXC. REFUGE	NIL	0.38	0.38	
0	4	4	9TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	10TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	11TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	12TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	13TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	14TH FLOOR	NIL	584.22	584.22	117.53
0	3	3	15TH FLOOR (REFUGE)	NIL	439.53	439.53	117.53
			EXC. REFUGE	NIL	0.45	0.45	
0	4	4	16TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	17TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	18TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	19TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	20TH FLOOR	NIL	584.22	584.22	117.53
0	4	4	21ST FLOOR	NIL	584.22	584.22	117.53
0	4	4	22ND FLOOR	NIL	584.22	584.22	117.53
4	96	93	TOTAL	598.49	12231.85	12986.34	2995.66

ITEMS	BUILD	BASE FSI	PLUMBABLE	TOTAL
REHAB	27553	81.18	2564.9	28118
SALE	797.59	4294.16	12231.85	13023.54
99nos	TOTAL	8219.02	4797.32	12986.34

CONTENT OF SHEET

WING 'B' ALL FLOOR PLANS, CARPET AREA STATEMENT, & I.U.A. SUMMARY, SECTION AT B, TYPICAL SECTION FOR TOILET, M.V.S. TOILET.

DESCRIPTION OF PROPOSAL AND PROPERTY

PROPOSED BUILDING ON LOT BEARING C.T.S. No. 448 (PT.) & OR 12 (MUMBAI - 400001)

NAME OF OWNER
CUSTOMER: CONSTRUCTIONS PVT. LTD.

STAMP OF RECEIPT OF PLANS
STAMP OF APPROVAL OF PLANS

REVISION	DESCRIPTION	SHEET NO.	SIGN
		(B)	

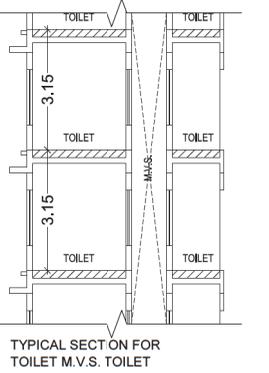
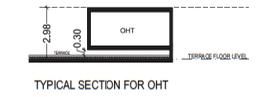
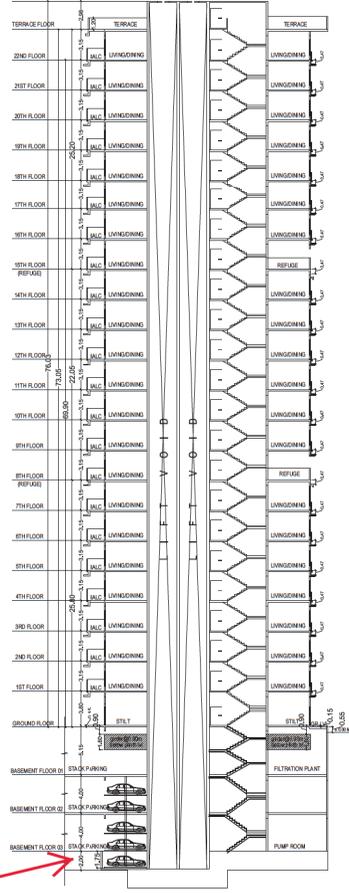
NORTH
ARCHITECT'S NAME, ADDRESS & SIGNATURE
mifa designers & planners
Plot No. 25, BARODA (M)
MUMBAI-400001

THE DRAWING IS AN INTELLECTUAL PROPERTY OF MIFA AND ANY REPRODUCTION IN WHOLE OR IN PART WITHOUT EXPRESS WRITTEN PERMISSION SHALL BE VIOLATION OF INTELLECTUAL PROPERTY RIGHT OF MIFA.

OWNER E.E.(S.P.) H WARD

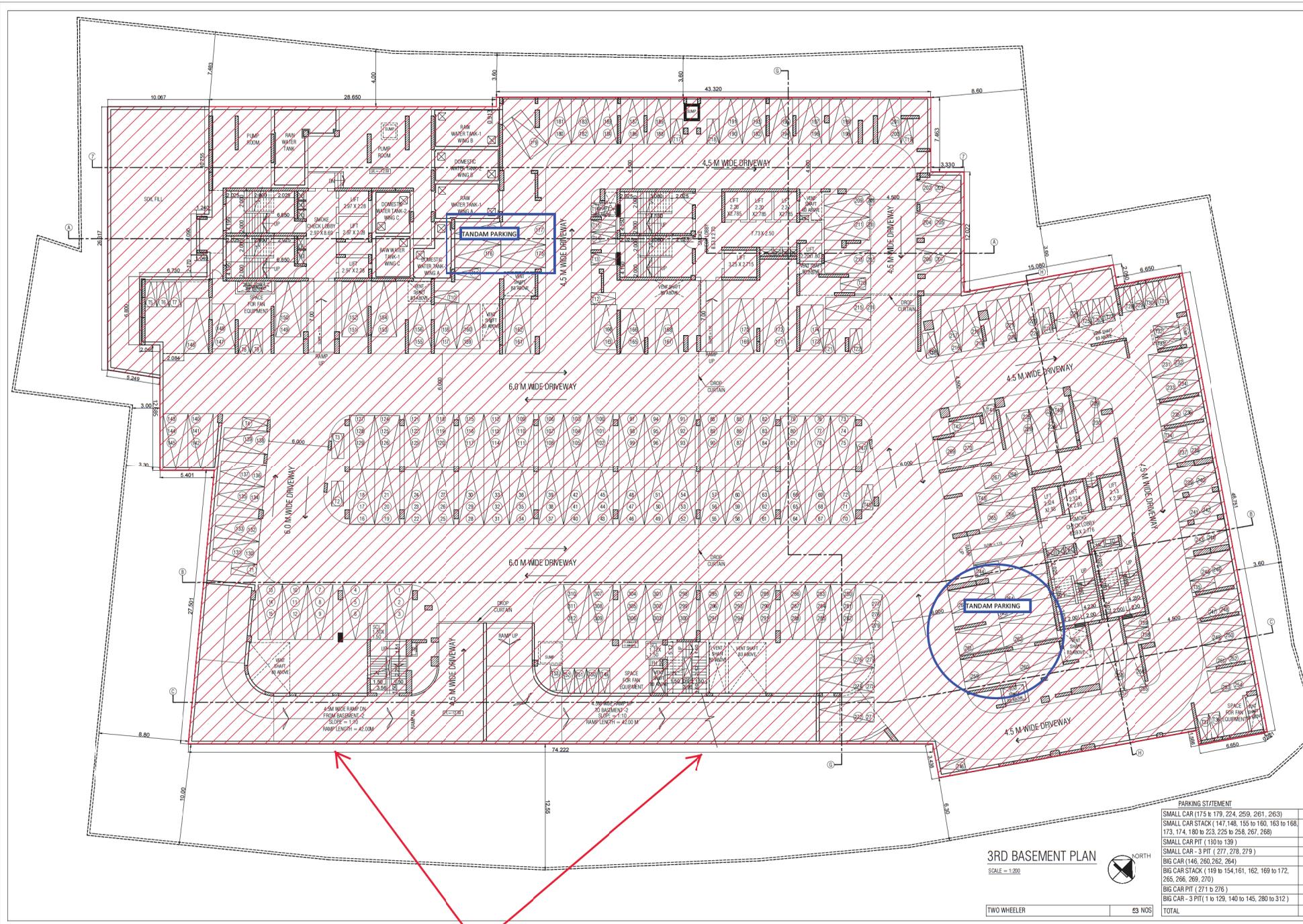
ARCHITECT A.E.(P.) H WARD

h



CARPET AREA STATEMENT OF WING 'B' FOR PARKING PURPOSE ONLY											
FLAT NO. - 1 (3RD TO 22ND FLR)			FLAT NO. - 2 (2ND TO 22ND FLR)			FLAT NO. - 3 (2ND TO 22ND FLR)			FLAT NO. - 4 (2ND TO 22ND FLR)		
BALCONY	2.57 X 1.79 X 1ND	= 4.60 SQMT	BALCONY	2.57 X 1.79 X 1ND	= 4.60 SQMT	BALCONY	2.57 X 1.79 X 1ND	= 4.60 SQMT	BALCONY	2.57 X 1.79 X 1ND	= 4.60 SQMT
LIVING	7.22 X 4.26 X 1ND	= 30.74 SQMT	LIVING	7.22 X 4.26 X 1ND	= 30.74 SQMT	LIVING	7.22 X 4.26 X 1ND	= 30.74 SQMT	LIVING	7.22 X 4.26 X 1ND	= 30.74 SQMT
TOILET	1.45 X 1.23 X 1ND	= 1.78 SQMT	TOILET	1.45 X 1.23 X 1ND	= 1.78 SQMT	TOILET	1.45 X 1.23 X 1ND	= 1.78 SQMT	TOILET	1.45 X 1.23 X 1ND	= 1.78 SQMT
PASSAGE	7.12 X 1.06 X 1ND	= 7.53 SQMT	PASSAGE	7.12 X 1.06 X 1ND	= 7.53 SQMT	PASSAGE	7.12 X 1.06 X 1ND	= 7.53 SQMT	PASSAGE	7.12 X 1.06 X 1ND	= 7.53 SQMT
BED ROOM	3.35 X 4.76 X 1ND	= 15.95 SQMT	BED ROOM	3.35 X 4.76 X 1ND	= 15.95 SQMT	BED ROOM	3.35 X 4.76 X 1ND	= 15.95 SQMT	BED ROOM	3.35 X 4.76 X 1ND	= 15.95 SQMT
TOILET	1.45 X 2.45 X 1ND	= 3.55 SQMT	TOILET	1.45 X 2.45 X 1ND	= 3.55 SQMT	TOILET	1.45 X 2.45 X 1ND	= 3.55 SQMT	TOILET	1.45 X 2.45 X 1ND	= 3.55 SQMT
MARR ROOM	3.57 X 4.88 X 1ND	= 17.42 SQMT	MARR ROOM	3.57 X 4.88 X 1ND	= 17.42 SQMT	MARR ROOM	3.57 X 4.88 X 1ND	= 17.42 SQMT	MARR ROOM	3.57 X 4.88 X 1ND	= 17.42 SQMT
TOILET	1.57 X 2.76 X 1ND	= 4.35 SQMT	TOILET	1.57 X 2.76 X 1ND	= 4.35 SQMT	TOILET	1.57 X 2.76 X 1ND	= 4.35 SQMT	TOILET	1.57 X 2.76 X 1ND	= 4.35 SQMT
BED ROOM	3.35 X 4.33 X 1ND	= 14.51 SQMT	BED ROOM	3.35 X 4.33 X 1ND	= 14.51 SQMT	BED ROOM	3.35 X 4.33 X 1ND	= 14.51 SQMT	BED ROOM	3.35 X 4.33 X 1ND	= 14.51 SQMT
TOILET	1.48 X 2.53 X 1ND	= 3.75 SQMT	TOILET	1.48 X 2.53 X 1ND	= 3.75 SQMT	TOILET	1.48 X 2.53 X 1ND	= 3.75 SQMT	TOILET	1.48 X 2.53 X 1ND	= 3.75 SQMT
STUDY	2.39 X 3.12 X 1ND	= 7.46 SQMT	STUDY	2.39 X 3.12 X 1ND	= 7.46 SQMT	STUDY	2.39 X 3.12 X 1ND	= 7.46 SQMT	STUDY	2.39 X 3.12 X 1ND	= 7.46 SQMT
KITCHEN	2.49 X 4.45 X 1ND	= 11.08 SQMT	KITCHEN	2.49 X 4.45 X 1ND	= 11.08 SQMT	KITCHEN	2.49 X 4.45 X 1ND	= 11.08 SQMT	KITCHEN	2.49 X 4.45 X 1ND	= 11.08 SQMT
SERV. ROOM	1.81 X 1.89 X 1ND	= 3.43 SQMT	SERV. ROOM	1.81 X 1.89 X 1ND	= 3.43 SQMT	SERV. ROOM	1.81 X 1.89 X 1ND	= 3.43 SQMT	SERV. ROOM	1.81 X 1.89 X 1ND	= 3.43 SQMT
SERV. TOILET	1.15 X 1.40 X 1ND	= 1.61 SQMT	SERV. TOILET	1.15 X 1.40 X 1ND	= 1.61 SQMT	SERV. TOILET	1.15 X 1.40 X 1ND	= 1.61 SQMT	SERV. TOILET	1.15 X 1.40 X 1ND	= 1.61 SQMT
TOTAL AREA		= 134.08 SQMT	TOTAL AREA		= 134.08 SQMT	TOTAL AREA		= 134.08 SQMT	TOTAL AREA		= 134.08 SQMT

ANNEXURE-'A-19'178



PARKING STATEMENT

SMALL CAR (175 to 179, 224, 259, 261, 263)	09 NOS
SMALL CAR STACK (147, 148, 155 to 160, 163 to 168, 173, 174, 180 to 223, 225 to 258, 267, 268)	96 NOS
SMALL CAR PIT (130 to 139)	10 NOS
SMALL CAR - 3 PIT (277, 278, 279)	03 NOS
BIG CAR (146, 260, 262, 264)	04 NOS
BIG CAR STACK (149 to 154, 161, 162, 169 to 172, 265, 266, 269, 270)	16 NOS
BIG CAR PIT (271 to 276)	06 NOS
BIG CAR - 3 PIT (1 to 129, 140 to 145, 280 to 312)	168 NOS
TOTAL	312 NOS

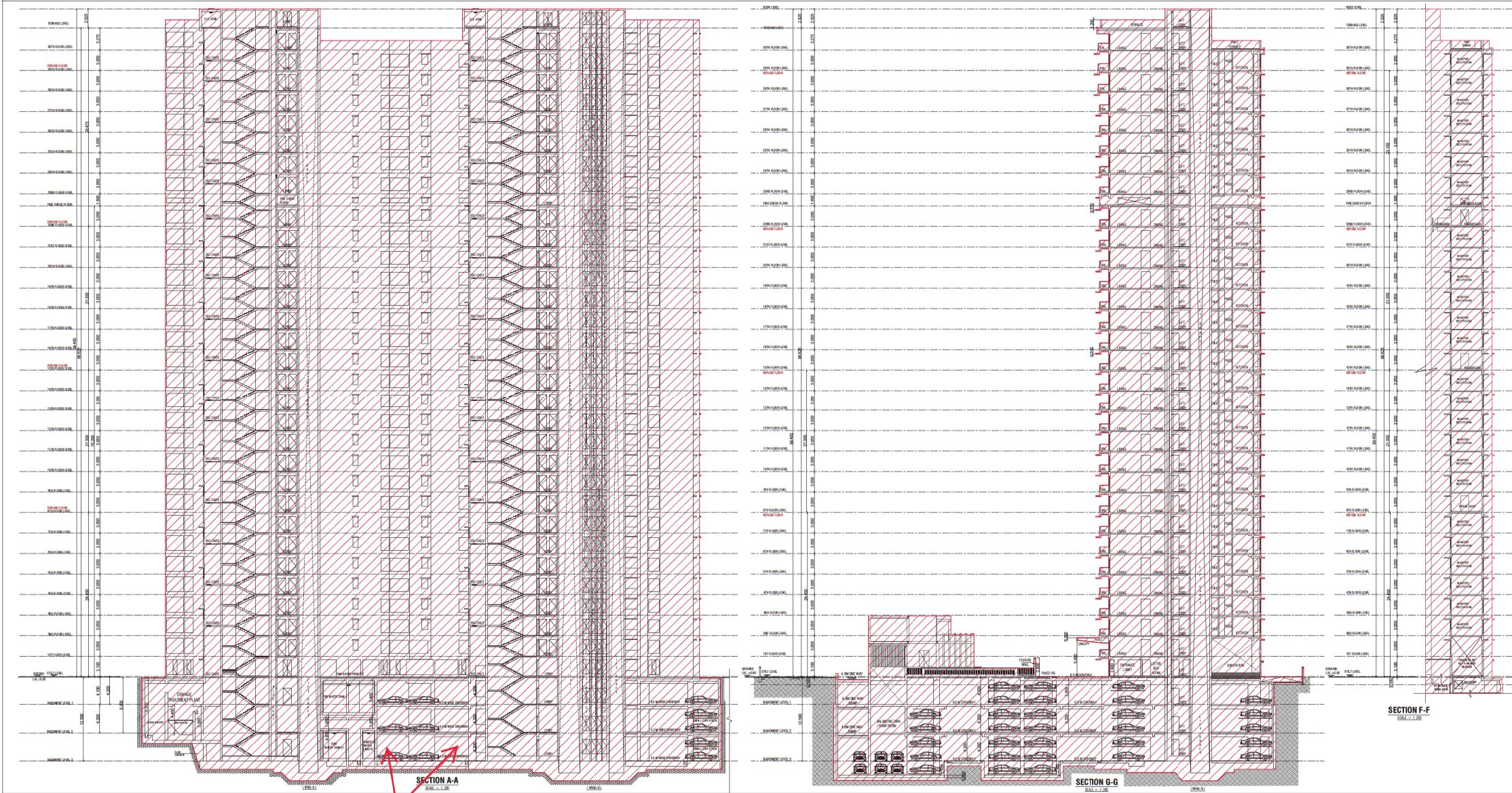
3RD BASEMENT PLAN
SCALE = 1:200

TWO WHEELER 53 NOS

MIG 5 3RD BASEMENT PLAN	CONCESSION	05
STAMP OF DATE OF RECEIPT OF PLANS		
STAMP OF DATE OF APPROVAL OF PLANS		
PLAN FOR CONSIDERATION		
S.E. (B.P.) W.S. / HES	A.E. (B.P.) W.S. / H	
PROFORMA: B		
CONTENTS OF THE SHEET		
3RD BASEMENT PLAN		
DESCRIPTION OF PROPOSAL & PROPERTY		
PROPOSED REDEVELOPMENT OF EXISTING RESIDENTIAL BUILDING FOR MIG - V IN GANDHINAGAR LAYOUT IN BANDRA EAST ON PLOT BEARING C.T.S. NO. 629(PT) OF VILLAGE BANDRA, AT BANDRA (EAST), MUMBAI.		
NAME OF OWNER	SIGNATURE OF OWNER/LESSEE	
MHADA		
(NAME OF LESSEE)		
MIDDLE INCOME GROUP CO-OPERATIVE HOUSING SOCIETY GROUP-V LIMITED		
SIGNATURE, NAME AND ADDRESS OF ARCHITECT		
ATUL GULATI (CA / 86 / 10206)		
GALA NO.18, UNITED INDUSTRIAL HOUSE PREMISES CO-OP. SOC. LTD. VAKOLA, SANTACRUZ(E), MUMBAI - 55		
JOB NO.	DRG. NO	DATE
CONCESSION	05/31	27-07-2017
DRAWN BY	CHKD. BY	SCALE
UPDESH	SMRUTI	AS SHOWN

THIRD BASEMENT

ANNEXURE-'A-20'

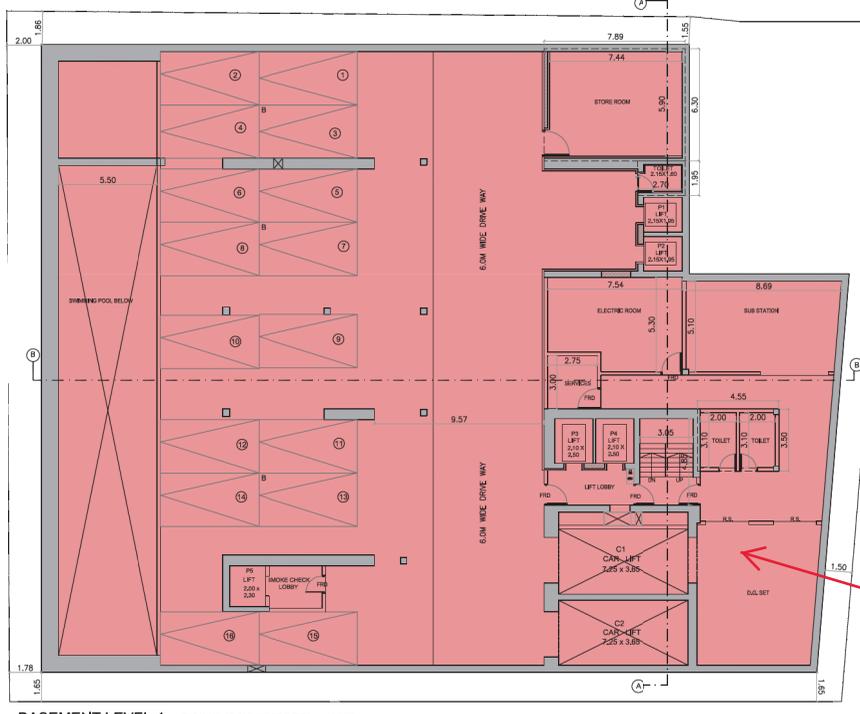
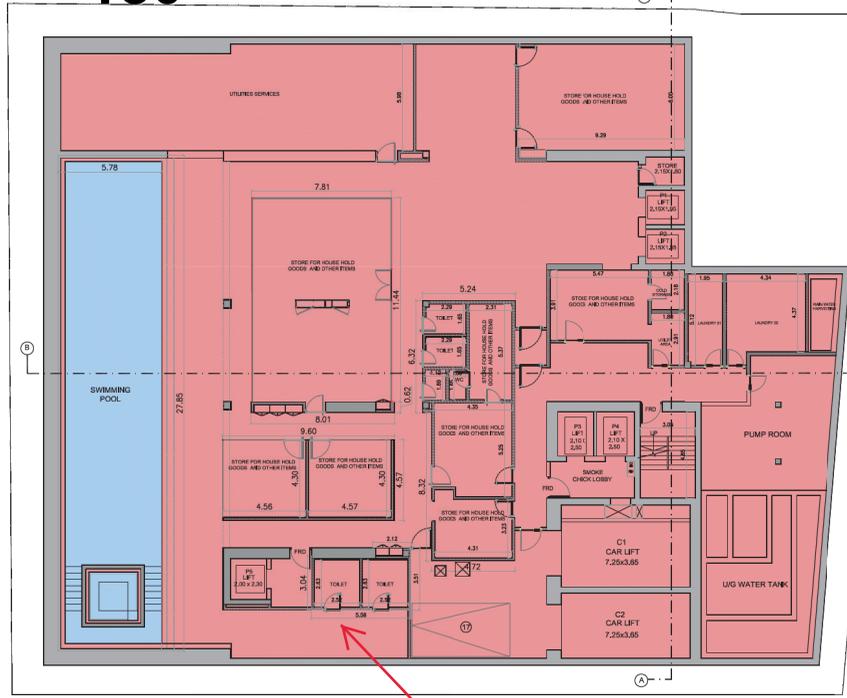
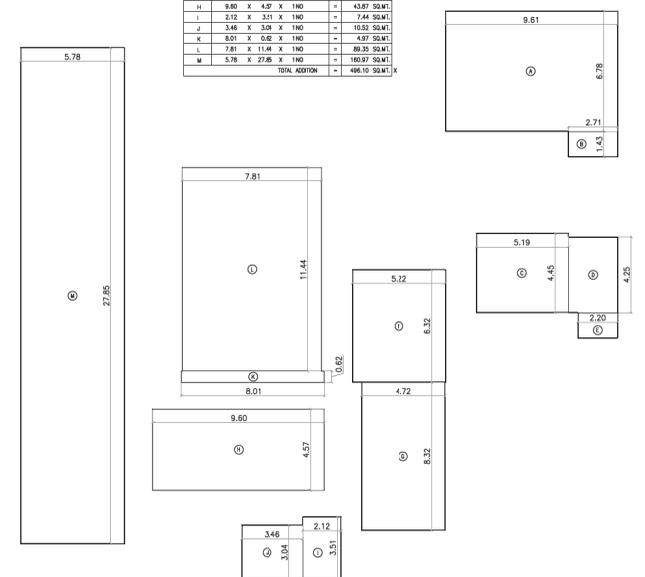


THIRD BASEMENT

MG 5 SECTION A-A & G-G STAMP OF DATE OF RECEIPT OF PLANS		CONCESSION	28
STAMP OF DATE OF APPROVAL OF PLANS			
PLAN FOR CONSIDERATION			
S.E. (B.P.) WS. / HES		A.E. (B.P.) WS. / H	
PROFORMA: B CONTENTS OF THE SHEET SECTION A-A & G-G			
DESCRIPTION OF PROPOSAL & PROPERTY PROPOSED REDEVELOPMENT OF EXISTING RESIDENTIAL BUILDING FOR MID - V IN GANDHINAGAR LAYOUT IN BANDRA EAST ON PLOT BEARING C.T.S. NO. 629(PT) OF VILLAGE BANDRA, BANDRA (EAST), MUMBAI.			
NAME OF OWNER MHADA		SIGNATURE OF OWNER/LISSEE	
(NAME OF LESSEE) MIDDLE INCOME GROUP CO-OPERATIVE HOUSING SOCIETY GROUP-V LIMITED			
SIGNATURE, NAME AND ADDRESS OF ARCHITECT ATUL GULATI (CA / 86 / 10096)			
SAA NO 16, UNITED INDUSTRIAL HOUSE PREMIES CO-OP. SOC. LTD. WADIA, BANACHOLEZ, MUMBAI - 05			
JOB NO.	DRG. NO.	DATE	DRAWN BY
CONCESSION	28/31	27-07-2017	UPRSH
CHD. BY	SMUR	SCALE	AS SHOWN

BUILT UP AREA CALCULATION

Sl. No.	Area	Area	Area
A	8.81 X 6.78 X 1NO	=	59.16 SQ.M.
B	2.71 X 1.40 X 1NO	=	3.80 SQ.M.
C	5.19 X 4.45 X 1NO	=	23.10 SQ.M.
D	2.70 X 4.45 X 1NO	=	11.95 SQ.M.
E	2.30 X 1.41 X 1NO	=	3.10 SQ.M.
F	5.22 X 8.32 X 1NO	=	30.99 SQ.M.
G	4.72 X 8.32 X 1NO	=	39.27 SQ.M.
H	8.80 X 4.57 X 1NO	=	43.87 SQ.M.
I	2.12 X 3.51 X 1NO	=	7.44 SQ.M.
J	3.46 X 3.08 X 1NO	=	10.55 SQ.M.
K	8.01 X 0.62 X 1NO	=	4.97 SQ.M.
L	7.81 X 11.44 X 1NO	=	89.33 SQ.M.
M	5.78 X 27.85 X 1NO	=	160.87 SQ.M.
TOTAL ADDITION		=	486.10 SQ.M.



BASEMENT-2 IN CRZ AREA WHERE EXTRACTION OF GROUNDWATER NOT PERMITTED

BASEMENT-1 IN CRZ AREA WHERE EXTRACTION OF GROUNDWATER NOT PERMITTED

PROFORMA - B

APPROVED SUBJECT TO CONDITIONS MENTIONED IN THE OFFICE LETTER UNDER FILE NO. CE/9490/WS/AK DTD. - 01/07/2022
 IF CANCEL APPROVAL TO THE PREVIOUS PLANS SANCTIONED HERE BEING CE/9490/WS/AK DATED. 11.03.2022

APPROVED BY: [Signature]

DATE: [Date]

PROJECT: [Project Name]

ADDRESS: [Address]

ARCHITECT: Sunil Arora

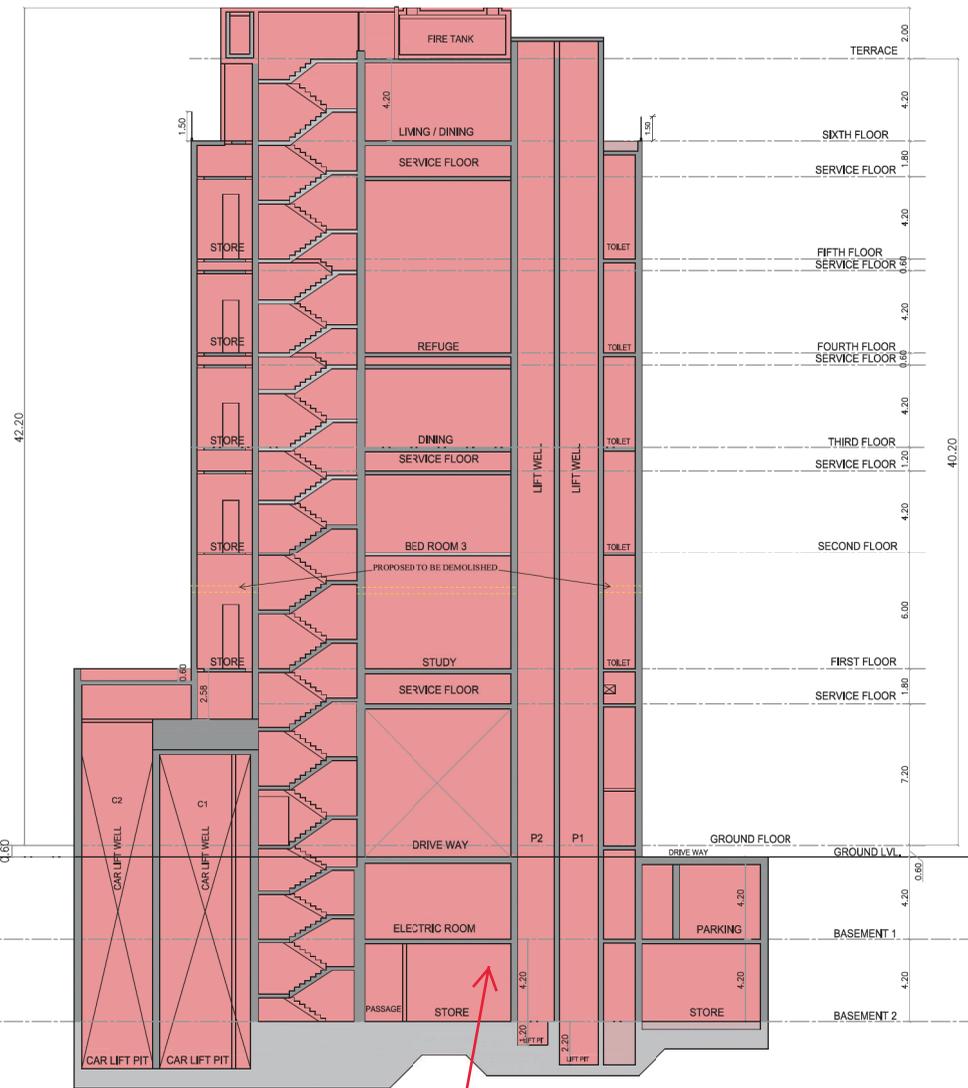
SCALE: [Scale]

181 ANNEXURE-'A-22'

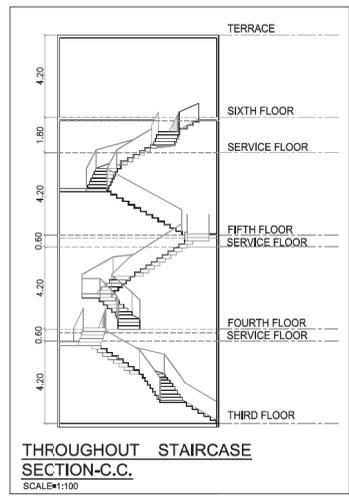
CE/9490/WS/AK 7



SECTION-B.B.
SCALE=1:100



SECTION-A.A.
SCALE=1:100



THROUGHOUT STAIRCASE
SECTION-C.C.
SCALE=1:100

PROFORMA - B.

CONTENTS OF SHEET:
SECTION-AA
SECTION-BB

APPROVED SUBJECT TO CONDITIONS MENTIONED IN THE OFFICE LETTER UNDER FILE NO. CE/9490/WS/AK DTD. 01/07/2022 THE CANCEL APPROVAL TO THE PREVIOUS PLANS SANCTIONED UNDER FILE NO. CE/9490/WS/AK DATED 11/05/2022

San. Eng./P/WS/01	Asst. Eng./P/EE/01	DECLINE ENGINEER M/s. Popool & S.S. Ward
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NOTE:-
* ALL DIMENSION ARE IN METERS.

DESCRIPTION OF PROPOSAL AND PROPERTY:
PROPOSED RESIDENTIAL BUILDING ON PLOT BEARING C.T.S. No. 9077A/1 & 9077A/3 OF VILLAGE JUHU AT JUHU TARA ROAD, MUMBAI- 400049.

NAME OF THE OWNER

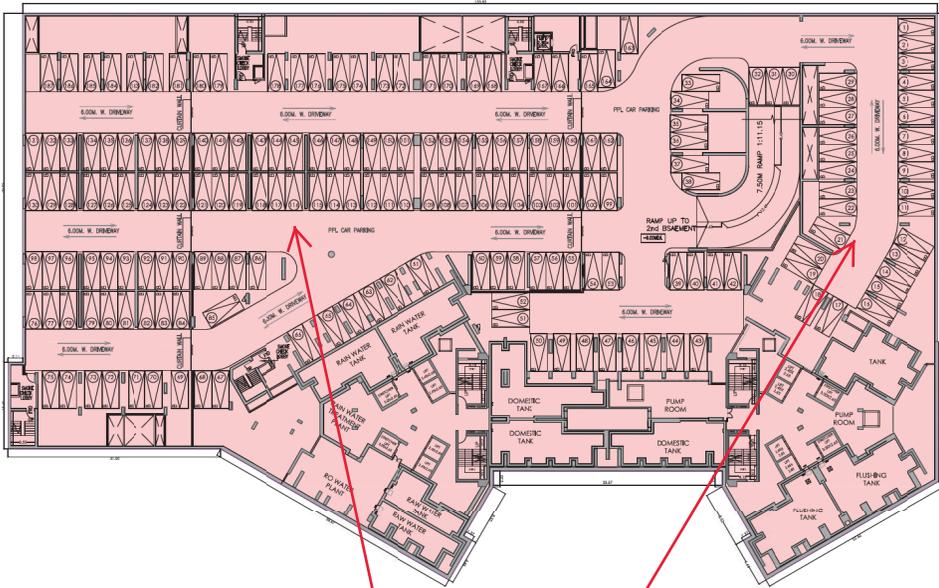
AUTHORIZED SIGNATORY
BEACHWOOD PROPERTIES PRIVATE LIMITED
Commerz, 3rd floor, International Business Park
Oshori Garden City, Off Western Express Highway,
Cherganga East, Mumbai - 400 063

SIGNATURE, NAME AND ADDRESS OF ARCHITECTS.

Architect Sunil Arora
Lic.No.C.A/91/1741
Commerz, 3rd floor, International business park
Oshori Garden city, Off Western Express highway
Cherganga (East), Mumbai - 400 063
Tel:-91 22 6677 3606

BASEMENT-2 IN CRZ AREA WHERE EXTRACTION OF GROUNDWATER NOT PERMITTED

ANNEXURE-'A-23'



THIRD BASEMENT

BASEMENT -3

SCALE: = 1:500

PUBLIC PARKING	
BIG PARKING	= 187 NOS.
TOTAL PARKING	= 187 NOS.

PROFORMA-B. 3	
CONTENTS OF SHEET	
BASEMENT - 3	
DRAFT PLAN FOR APPROVAL	
Executive Engineer, Building Department II	
SCALE: P/TW	SCALE: P/S.T
<p>REVISION OF PROPOSAL & PROCEED</p> <p>Approved: Head of the Building Dept. on Local meeting C.T. No. 542 of 2017 Date: 10/10/2017</p> <p>NAME OF THE OWNER</p> <p>DIRECTOR Chennai Corporation Limited, Corporation, 3rd Floor, International business park Chennai, Chennai 600 095, Western Express Highway Ganganagar (East), Chennai - 600 063</p> <p>NAME & ADDRESS OF ARCHITECT</p> <p>REGISTERED  Architect Sunil Arora I.A.S.No. CA-29-1214 Corporation, 3rd Floor, International business park Chennai, Chennai 600 095, Western Express Highway Ganganagar (East), Chennai - 600 063 Tel: +91 22 4677 5000 Fax: +91 22 4677 3392</p>	

- 10 का.आ. 562(अ) तारीख 26 फ़रवरी 2014;
11. का.आ. 637(अ) तारीख 28 फ़रवरी 2014;
12. का.आ. 1599(अ) तारीख 25 जून 2014;
13. का.आ. 2601(अ) तारीख 7 अक्टूबर 2014;
14. का.आ. 2600(अ) तारीख 9 अक्टूबर 2014
15. का.आ. 3252(अ) तारीख 22 दिसम्बर 2014;
16. का.आ. 382(अ) तारीख 3 फरवरी, 2015;
17. का.आ. 811(अ) तारीख 23 मार्च, 2015;
18. का.आ. 996(अ) तारीख 10 अप्रैल 2015;
19. का.आ. 1142(अ) तारीख 17 अप्रैल 2015;
20. का.आ. 1141(अ) तारीख 29 अप्रैल 2015;
21. का.आ. 1834(अ) तारीख 6 जुलाई 2015;

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th January, 2016

S.O. 141(E).—Whereas in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006, issued *vide* number S.O. 1533(E), dated the 14th September 2006, was published under sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, *vide* number S.O. 2588(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date of publication on which copies of Gazette containing the said notification were available to the public;

And whereas, copies of said notification were made available to the public on 22nd September 2015;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

And whereas, in pursuance to the order of Hon'ble Supreme Court dated the 27th February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease;

And whereas, as a result of the above said Order of Hon'ble Supreme Court, the number of cases which are now required to obtain prior environmental clearance has increased substantially;

And whereas, the Hon'ble National Green Tribunal, *vide* its order dated the 13th January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals;

And whereas, the State Governments have represented for streamlining the process of environmental clearance for mining of minor mineral;

And whereas, the Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on Sustainable Sand Mining detailing the provisions on environmental clearance for cluster, creation of District Environment Impact Assessment Authority and proper monitoring of sand mining using information technology and information technology enabled services to track the mined out material from source to destination;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the said notification,-

(a) in paragraph 2, after the words “in the said Schedule”, the following words shall be inserted, namely:-
“and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category ‘B2’ for mining of minor minerals in the said Schedule”;

(b) after paragraph 3, the following paragraph shall be inserted, namely:-

“3 A. District Level Environment Impact Assessment Authority:-

- (1) A District Level Environment Impact Assessment Authority hereinafter referred to as the DEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of four members including a Chairperson and a Member-Secretary.
 - (2) The District Magistrate or District Collector shall be the Chairperson of the DEIAA.
 - (3) The Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter of the concerned district of the State shall be the Member-Secretary of the DEIAA.
 - (4) The other two members of the DEIAA shall be the senior most Divisional Forest Officer and one expert. The expert shall be nominated by the Divisional Commissioner of the Division or Chief Conservator of Forest, as the case may be. The term and qualifications of the expert fulfilling the eligibility criteria are given in Appendix VII to this notification.
 - (5) The members of the DEIAA who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert member.
 - (6) The District Level Expert Appraisal Committee hereinafter referred to as the DEAC shall comprise of eleven members, including a Chairman and a Member-Secretary.
 - (7) The senior most Executive Engineer, Irrigation Department in the district of respective State Governments or Union territory Administration shall be the Chairperson of the DEAC.
 - (8) The Assistant Director or Deputy Director of the Department of Mines and Geology or District Mines Officer or Geologist of the district shall be the Member-Secretary of the DEAC in that order.
 - (9) A representative of the State Pollution Control Board or Committee, senior most Sub-Divisional Officer (Forest) in the district, representative of Remote Sensing Department or Geology Department or State Ground Water Department, one occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector, Engineer from Zila Parishad, and three expert members to be nominated by the Divisional Commissioner or Chief Conservator of Forest, as the case may be, shall be the other members of the DEAC. The term and qualifications of the experts fulfilling the eligibility criteria are given in Appendix VII to this notification.
 - (10) The members of the DEAC who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert members.
 - (11) The District Magistrate or District Collector shall notify an agency to act as Secretariat for the DEIAA and the DEAC and shall provide all financial and logistic support for their statutory functions.
 - (12) The DEIAA and DEAC shall exercise the powers and follow the procedure as specified in the said notification, as amended from time to time.
 - (13) The DEAC shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case and if consensus cannot be reached, the view of the majority shall prevail.”;
- (c) in paragraph 4, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-
“(iv) The ‘B2’ Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification.”;
- (d) for paragraph 5, the following paragraph shall be substituted, namely:-

“5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government, SEACs at the State or Union territory level and DEAC at the district level shall screen, scope and appraise projects or activity in category ‘A’, ‘B1 and B2’ and ‘B2’ projects for mining of minor minerals of lease area less than and equal to five hectare respectively. EAC, SEACs and DEACs shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union

territory Administration with identical composition. DEAC at the district level shall be constituted by the Central Government as per the composition given in paragraph 3 A.

(b) The Central Government may with the prior concurrence of the concerned State Governments or the Union territory Administration constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost.

(c) The EAC and SEAC shall be reconstituted after every three years.

(d) The authorised members of the EAC, SEACs and DEACs concerned, may inspect any site connected with the project or activity in respect of which the prior environmental clearance is sought for the purpose of screening or scoping or appraisal with prior notice of at least seven days to the project proponent who shall provide necessary facilities for the inspection.

(e) The EAC, SEACs and DEACs shall function on the principle of collective responsibility. The Chairperson shall endeavor to reach a consensus in each case and if consensus cannot be reached the view of the majority shall prevail.”;

(e) for paragraph 6, the following paragraph shall be substituted, namely:-

“6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II after the identification of prospective site (s) for the project and/or activities to which the application relates; and in Form 1M for mining of minor minerals up to five hectare under Category ‘B2’ projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M; and in case of construction projects or activities (item 8 of the Schedule), a copy of the conceptual plan shall be provided instead of pre-feasibility report.”;

(f) in paragraph 7,-

(i) in sub-paragraph (i), under the heading “I. Stage (1)- Screening:”, the existing sub-paragraph shall be lettered as sub-paragraph “(A)” and after sub-paragraph as so lettered, the following sub-paragraph shall be inserted, namely:-

“(B) The cases as specified in Appendix IX shall be exempted from prior environmental clearance.” ;

(ii) after sub-paragraph 7 (ii), the following sub-paragraph shall be inserted, namely:-

“7 (iii) Preparation of District Survey Report for Sand Mining or River Bed Mining and Mining of other Minor Minerals:

(a) The prescribed procedure for preparation of District Survey Report for sand mining or river bed mining and mining of other minor minerals is given in Appendix X.

(b) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;

(g) in paragraph 8,-

(i) for the letters and word “EAC or SEAC”, the words and letters “EAC or SEAC or DEAC” shall be substituted;

(ii) for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee” wherever they occur, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(h) in paragraph 9, in sub-paragraph (i),-

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(i) in paragraph 10, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The prescribed procedure for sand mining or river bed mining and monitoring is given in Appendix XII.”;

(j) in paragraph 11, -

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(k) in the Schedule,-

(i) for item 1 (a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
“1(a)	(i) Mining of minerals	≥50 ha of mining lease area in respect of non-coal mine lease >150 ha of mining lease area in respect of coal mine lease Asbestos mining	<50 ha of mining lease area in respect of non-coal mine lease ≤150 ha of mining lease area in respect of coal mine lease	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category ‘B2’ (up to 25 ha of mining lease area); (ii) River bed mining projects on account of inter-state boundary.

		irrespective of mining area		<p>Note:</p> <p>(1) Mineral prospecting is exempted. ”;</p> <p>(2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;</p> <p>(3) The mining leases which have obtained environmental clearance under Environment Impact Assessment Notification, 1994 and Environment Impact Assessment Notification, 2006 shall not require fresh environmental clearance during renewal provided the project has valid and subsisting environmental clearance.</p>
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks or sanctuaries or coral reefs, ecologically sensitive areas.	All projects.		

(l) after Appendix VI, the following appendices shall be inserted, namely:-

“APPENDIX VII

(See paragraph 3 A)

Qualifications and terms for the Experts in DEIAA and DEAC

1. **Qualification:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA or M Sc Degree or (ii) in case of Engineering/ Technology/ Architectural discipline, 4 years formal training course together with prescribed practical training in the field leading to a B. Tech/ B.E./ B. Arch. Degree, or (iii) Other professional degree (e.g. MBA etc.) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/ article ship and pass examinations conducted by the concerned professional associations (e.g. Chartered Accountancy) or (v) a University degree, followed by two years of formal training in a University or Service Academy (e.g. MBA/MPA etc.). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.
2. **Expert:** A professional fulfilling the above eligibility criteria with at least 10 years of relevant experience in the field or with an advanced degree (e.g. Ph. D) in a concerned field with at least 5 years of relevant experience.
3. **Age:** Below 70 years. However, in the event of non-availability of paucity of experts in a given field, the maximum age of a member may be allowed up to 75 years.
4. **Fields:** Experts in Mining, Geology, Hydrology, Remote Sensing, Environment Quality, Environment Impact Assessment Process, Risk Assessment, Life Sciences, Marine Sciences, Forestry and Wildlife, Environmental Economics, Bio-diversity, and River Ecology.

5. **Tenure:** The maximum tenure of expert members shall be for two terms of three years each.
6. The Expert Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

APPENDIX VIII

(See paragraph 6)

FORM 1 M**APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE****(II) Basic Information**

- (viii) Name of the Mining Lease site:
 (ix) Location / site (GPS Co-ordinates):
 (x) Size of the Mining Lease (Hectare):
 (xi) Capacity of Mining Lease (TPA):
 (xii) Period of Mining Lease:
 (xiii) Expected cost of the Project:
 (xiv) Contact Information:

Environmental Sensitivity

Sl. No.	Areas	Distance in kilometer / Details
1.	Distance of project site from nearest rail or road bridge over the concerned River, Rivulet, Nallah etc.	
2.	Distance from infrastructural facilities Railway line National Highway State Highway Major District Road Any Other Road Electric transmission line pole or tower Canal or check dam or reservoirs or lake or ponds In-take for drinking water pump house Intake for Irrigation canal pumps	
3.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	
4.	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	
5.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	
6.	Inland, coastal, marine or underground waters	
7.	State, National boundaries	
8.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	
9.	Defence installations	
10.	Densely populated or built-up area, distance from nearest human habitation	
11.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	
12.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	
13.	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	
14.	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	

15.	Is proposed mining site located over or near fissure / fracture for ground water recharge	
16.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- (a) The Forest (Conservation) Act, 1980; (b) The Wildlife (Protection) Act, 1972; (c) The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	
17.	Forest land involved (hectares)	
18.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders or directions of the Court, if any, and its relevance with the proposed project.	

(Signature of Project Proponent
Along with name and address)

APPENDIX – IX

[See paragraph 7(i) (B)]

EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require prior environmental clearance, namely:-

1. Extraction of ordinary clay or sand, manually, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand, manually, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatama Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts.
6. Dredging and de-silting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of their maintenance, upkeep and disaster management.
7. Traditional occupational work of sand by Vanjara and Oads in Gujarat *vide* notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
8. Digging of well for irrigation or drinking water.
9. Digging of foundation for buildings not requiring prior environmental clearance.
10. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nala, drain, water body, etc., to deal with any disaster or flood like situation upon orders of District Collector or District Magistrate.
11. Activities declared by State Government under legislations or rules as non-mining activity with concurrence of the Ministry of Environment, Forest and Climate Change, Government of India.

APPENDIX - X

[See paragraph 7 (iii) (a)]

PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3. The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

9. Physiography of the District
10. Rainfall: month-wise
11. Geology and Mineral Wealth

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source.
(b) District wise availability of sand or gravel or aggregate resources.
(c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District

Salient Features of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

Mineral Potential

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

Annual Deposition

S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Total for the District						

A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

Methodology adopted for calculation of Mineral Potential:

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For example in some hill States mineral constituents like boulders, river born Bajri, sand up

to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

APPENDIX - XI

[See paragraph 7 (iii) (b)]

PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

The following policy shall be followed for environmental clearance of mining of minor minerals including cluster situation:-

- (1). The data provided by the States (Sustainable Sand Mining Guidelines) shows that most of the mining leases for minor minerals are of lease area less than 5 hectare. It is also reported that in hill States getting a stretch in river with area more than 5 hectare is very uncommon. So the size of lease for minor minerals including river sand mining will be determined by the States as per their circumstances.
- (2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment or Environment Management Plan shall be prepared by the State or State nominated Agency or group of project proponents in the Cluster or the project proponent in the cluster.
- (3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.
- (4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.
- (5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.
- (6). A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area.
- (7). Form 1M, Pre-Feasibility Report and mine plan for Category 'B2' projects for mining of minor minerals shall be prepared by the Registered Qualified Person or Accredited Consultants of Quality Council of India, National Accreditation Board for Education and Training. The Environment Impact Assessment or Environment Management Plan for Category 'A' and Category 'B1' projects shall be prepared by the accredited consultants of Quality Council of India, National Accreditation Board for Education and Training.
- (8). The SEIAAs shall have supervisory jurisdiction over the DEIAAs and decisions of DEIAA shall be reviewed by the SEIAA without prejudice to any provisions under any existing law.

Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 - 5ha	'B2'	Form -1M, PFR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency

> 5 ha and < 25 ha	‘B2’	Form –I, PFR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	nominated by MoEFCC
≥ 25ha and < 50ha	‘B1’	Yes	Yes	Yes	Project Proponent	Project Proponent	SEAC/ SEIAA	
≥ 50 ha	‘A’	Yes	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	‘B2’	Form –IM, PFR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	‘B2’	Form –I, PFR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster of mine leases of area ≥ 25 hectares with individual lease size < 50ha	‘B1’	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	
Cluster of any size with any of the individual lease ≥ 50ha	‘A’	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/ MoEFCC	

APPENDIX - XII

[See paragraph 10 (iv)]

PROCEDURE FOR MONITORING OF SAND MINING OR RIVER BED MINING

1. The security feature of Transport Permit shall be as under:

- (a) Printed on Indian Banks’ Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
- (b) Unique Barcode.
- (c) Unique Quick Response (QR) code.
- (d) Fugitive Ink Background.
- (e) Invisible Ink Mark.
- (f) Void Pantograph.
- (g) Watermark.

2. Requirement at Mine Lease Site:

- (a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.

- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- (c) Access control of mine lease site.
- (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.

3. Scanning of Transport Permit or Receipt and Uploading on Server:

- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
- (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.

4. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.

When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

5. Checking On Route:

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

6. Breakdown of Vehicle:

In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

7. Tracking of Vehicles:

The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

8. Alerts or Report Generation and Action Review:

The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

The monitoring of mined out mineral, environmental clearance conditions and enforcement of Environment Management Plan will be ensured by the DEIAA, SEIAA and the State Pollution Control Board or Committee. The monitoring arrangements envisaged above shall be put in place not later than three months. The monitoring of enforcement of environmental clearance conditions shall be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry for the purpose.”.

[No. Z-11013/98/2014-IA-II (M)]

MANOJ KUMAR SINGH, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers :-

1. S.O. 1737 (E) dated the 11th October, 2007;
2. S.O. 3067 (E) dated the 1st December, 2009;
3. S.O. 695 (E) dated the 4th April, 2011;
4. S.O. 2896 (E) dated the 13th December, 2012;
5. S.O. 674 (E) dated the 13th March, 2013;
6. S.O. 2204 (E) dated the 19th July 2013;
7. S.O. 2555 (E) dated the 21st August, 2013;
8. S.O. 2559 (E) dated the 22nd August, 2013;
9. S.O. 2731 (E) dated the 9th September, 2013;
10. S.O. 562 (E) dated the 26th February, 2014;
11. S.O. 637 (E) dated the 28th February, 2014;
12. S.O. 1599 (E) dated the 25th June, 2014;
13. S.O. 2601 (E) dated the 7th October, 2014;
14. S.O. 2600 (E) dated the 9th October, 2014;
15. S.O. 3252 (E) dated the 22nd December, 2014;
16. S.O. 382 (E) dated the 3rd. February, 2015;
17. S.O. 811 (E) dated the 23rd March, 2015;
18. S.O. 996 (E) dated the 10th April, 2015;
19. S.O. 1142 (E) dated the 17th April, 2015;
20. S.O. 1141 (E) dated the 29th April, 2015;
21. S.O. 1834 (E) dated the 6th July, 2015.